

Please Note

- The Meeting No. 17/81 dated 01.12.2015 of Norms Committee-II for the year 2015-16 was held on 01.12.2015 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri K.S. Sodhi, Asstt. Director (ME)	MSME
3.	Shri Gajraj Singh, Sr. D.O.	DHI
4.	Shri Pradyumna Sahu, FTDO	DGFT

1	Case No.:12/17/81-ALC2/2015	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0210172542	Defer

प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

RA may take suitable consequential action accordingly.

6	Case No.: 1/14/81-ALC2/2013	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status: Deferred
	HQ File :01/81/050/00206/AM14/	RLA File :07/24/040/00155/AM14/	Lic.No/Date:0710098022 03.09.2013	Defer Date:12.01.2016
Decision : NC observed that clarification from RA is still awaited regarding whether the AA has been issued on net to net basis. NC decided to send a reminder to RA to expedite the reply. The case stands deferred to 12.01.2016.				

7	Case No.: 35/2/81-ALC2/2014	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status: Deferred
	HQ File :01/81/050/00036/AM15/	RLA File :13/24/040/00048/AM14/	Lic.No/Date:1310045824 17.01.2014	Defer Date:12.01.2016
Decision : NC observed that the case has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 12.01.2016.				

8	Case No.: 62/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status: Deferred
	HQ File :01/81/050/00063/AM15/	RLA File :03/94/040/00901/AM14/	Lic.No/Date:0310767077 21.01.2014	Defer Date:12.01.2016
Decision : NC noted that DHI Deficiency letter was issued to the firm on 09.11.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 12.01.2016.				

9	Case No.: 66/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status: Deferred
	HQ File :01/81/050/00067/AM15/	RLA File :03/94/040/00498/AM14/	Lic.No/Date:0310767749 24.01.2014	Defer Date:12.01.2016
Decision : NC noted that DHI Deficiency letter was issued to the firm on 13.11.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 12.01.2016.				

10	Case No.:17/2/81-ALC2/2014	Party Name:VSM VENTURE CONTROL SYSTEMS P.LTD	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status:Deferred
	HQ File :01/81/050/00018/AM15/	RLA File :05/24/040/00410/AM14/	Lic.No/Date:0510378008 03.02.2014	Defer Date:12.01.2016
	Decision : NC observed that clarification from RA is still awaited regarding whether the AA has been issued on repeat basis. NC decided to send a reminder to RA to expedite the reply. The case stands deferred to 12.01.2016.			

11	Case No.:71/2/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status:Deferred
	HQ File :01/81/050/00072/AM15/	RLA File :02/24/040/00189/AM14/	Lic.No/Date:0210199764 07.02.2014	Defer Date:12.01.2016
	Decision : NC noted that MSME Deficiency letter was issued to the firm on 13.11.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 12.01.2016.			

12	Case No.:48/2/81-ALC2/2014	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status:Deferred
	HQ File :01/81/050/00049/AM15/	RLA File :11/24/040/00008/AM14/	Lic.No/Date:1110027893 12.02.2014	Defer Date:12.01.2016
	Decision : NC observed that the case has been referred to DoT. NC decided to wait for their comments. The case stands deferred to 12.01.2016.			

13	Case No.:12/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status:Deferred
	HQ File :01/81/050/00013/AM15/	RLA File :05/23/040/00075/AM14/	Lic.No/Date:0510379333 13.02.2014	Defer Date:12.01.2016
	Decision : NC observed that the case has been referred to DoT. NC decided to wait for their comments. The case stands deferred to 12.01.2016.			

14	Case No.:24/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0510380166	Defer

UNAB ANHUYDASR/2014
विदेश व्यापार विकास अधिकारी
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:01/81/050/00025/AM15/	:05/23/040/00537/AM13/	24.02.2014	Date:12.01.2016
Decision : NC observed that the case has been referred to DoT. NC decided to wait for their comments.			
The case stands deferred to 12.01.2016.			

Case No.: 86/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status: Deferred
HQ File :01/81/050/00087/AM15/	RLA File :05/23/040/00265/AM13/	Lic.No/Date:0510380165 24.02.2014	Defer Date:12.01.2016
Decision : NC observed that the case has been referred to DoT. NC decided to wait for their comments.			
The case stands deferred to 12.01.2016.			

Case No.: 1/2/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status: Deferred
HQ File :01/81/050/00002/AM15/	RLA File :34/24/040/00001/AM15/	Lic.No/Date:3410039725 03.04.2014	Defer Date:12.01.2016
Decision : NC observed that application on the subject AA of the company has not yet been received. NC decided to request RA, Vadodara to forward two sets of application at the earliest.			
The case stands deferred to 12.01.2016.			

Case No.: 3/14/81-ALC2/2015	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:17/81-ALC2/2015 01.12.2015	Approved
HQ File :01/81/050/00268/AM16/	RLA File :05/24/040/00042/AM15/	Lic.No/Date:0510386819 19.05.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/127/2015-TSW/ dated 01.12.2015 as under :			
Quantities of import items at Sl. No. 1 & 2 may be allowed as 19.130 MT & 43.043 MT respectively as 1.10 Kgs./Kg. content in the export products.			
RA may take suitable consequential action accordingly.			

Case No.: 20/17/81-ALC2/2015	Party Name:EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status: Deferred
HQ File :01/81/050/00343/AM16/	RLA File :07/21/040/01179/AM14/	Lic.No/Date:0710104269 21.05.2014	Defer Date:12.01.2016

Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments.

The case stands deferred to 12.01.2016.

19	Case No.:21/17/81-ALC2/2015	Party Name:EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status:Deferred
	HQ File :01/81/050/00344/AM16/	RLA File :07/21/040/01192/AM14/	Lic.No/Date:0710104271 21.05.2014	Defer Date:12.01.2016
Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments. The case stands deferred to 12.01.2016.				

20	Case No.:38/8/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status:Deferred
	HQ File :01/81/050/00249/AM15/	RLA File :56/24/040/00006/AM15/	Lic.No/Date:5610004271 29.05.2014	Defer Date:12.01.2016
Decision : NC observed that the reply of the firm has been referred to MoS for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 12.01.2016.				

21	Case No.:33/8/81-ALC2/2014	Party Name:METENERE LTD.	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status:Deferred
	HQ File :01/81/050/00244/AM15/	RLA File :05/24/040/00073/AM15/	Lic.No/Date:0510388084 03.06.2014	Defer Date:12.01.2016
Decision : NC noted that MSME Deficiency letter was issued to the firm on 13.11.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 12.01.2016.				

22	Case No.:35/11/81-ALC2/2014	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status:Deferred
	HQ File :01/81/050/00349/AM15/	RLA File :09/24/040/00057/AM15/	Lic.No/Date:0910060610 08.07.2014	Defer Date:12.01.2016
Decision : NC observed that RA was requested to furnish the correct copy of the application of the subject AA which is still awaited. NC decided send a reminder to RA to expedite the reply.				

The case stands deferred to 12.01.2016.

23	Case No.: 12/11/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status: Deferred
	HQ File :01/81/050/00326/AM15/	RLA File :02/24/040/00069/AM15/	Lic.No/Date:0210204395 09.07.2014	Defer Date:12.01.2016
Decision : NC noted that MSME Deficiency letter was issued to the firm on 13.11.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply.				
The case stands deferred to 12.01.2016.				

24	Case No.: 29/11/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status: Deferred
	HQ File :01/81/050/00343/AM15/	RLA File :34/24/040/00013/AM15/	Lic.No/Date:3410040368 16.07.2014	Defer Date:12.01.2016
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 12.01.2016.				

25	Case No.: 73/11/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status: Deferred
	HQ File :01/81/050/00387/AM15/	RLA File :03/94/040/00347/AM15/	Lic.No/Date:0310786931 16.07.2014	Defer Date:12.01.2016
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 12.01.2016.				

26	Case No.: 6/11/81-ALC2/2014	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status: Deferred
	HQ File :01/81/050/00320/AM15/	RLA File :04/24/040/00091/AM15/	Lic.No/Date:0410159116 28.07.2014	Defer Date:12.01.2016
Decision : NC observed that the case has been referred to DoT. NC decided to wait for their comments.				
The case stands deferred to 12.01.2016.				

27	Case No.: 10/11/81-ALC2/2014	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:17/81-ALC2/2015	Closed
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		01.12.2015	
HQ File :01/81/050/00324/AM15/	RLA File :31/83/040/00108/AM15/	Lic.No/Date:3110064657 30.07.2014	
Decision : It was decided that RA should ensure that AA is as per SION C-323.			
RA may take suitable consequential action accordingly.			

28	Case No.: 36/11/81-ALC2/2014	Party Name:INDO COOL COMPOSITES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status: Deferred
	HQ File :01/81/050/00350/AM15/	RLA File :04/24/040/00101/AM15/	Lic.No/Date:0410159126 01.08.2014	Defer Date:12.01.2016
Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 12.01.2016.				

29	Case No.: 86/11/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status: Deferred
	HQ File :01/81/050/00400/AM15/	RLA File :02/24/040/00091/AM15/	Lic.No/Date:0210204734 08.08.2014	Defer Date:12.01.2016
Decision : NC noted that MSME Deficiency letter was issued to the firm on 13.11.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply.				
The case stands deferred to 12.01.2016.				

30	Case No.: 54/11/81-ALC2/2014	Party Name:METENERE LTD.	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status: Deferred
	HQ File :01/81/050/00368/AM15/	RLA File :05/24/040/00178/AM15/	Lic.No/Date:0510390703 22.08.2014	Defer Date:12.01.2016
Decision : NC noted that MSME Deficiency letter was issued to the firm on 13.11.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply.				
The case stands deferred to 12.01.2016.				

31	Case No.: 2/11/81-ALC2/2014	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status: Deferred
	HQ File :01/81/050/00316/AM15/	RLA File :07/24/040/00170/AM15/	Lic.No/Date:0710106521 25.08.2014	Defer Date:12.01.2016

Decision : NC observed that application on the subject AA of the company has not yet been received. NC decided to request RA, Vadodara to forward two sets of application at the earliest.

The case stands deferred to 12.01.2016.

32	Case No.:76/17/81-ALC2/2014	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Approved
	HQ File :01/81/050/00611/AM15/	RLA File :02/24/040/00139/AM15/	Lic.No/Date:0210205074 17.10.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/127/2015-TSW/32 dated 01.12.2015 as under :				
1. Total net weight of export product may be specified as 19.582 MT containing 14.25 MT of Steel Gross Rail. 2. Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as 14.861 MT as 1.043 Kgs./Kg. content in export item after taking 20 % recovery from scrap.				
RA may take suitable consequential action accordingly.				

33	Case No.:20/17/81-ALC2/2014	Party Name:UTTAM GALVA STEELS LIMITED,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Approved
	HQ File :01/81/050/00555/AM15/	RLA File :03/95/040/00638/AM15/	Lic.No/Date:0310791182 18.11.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 2(5)/2015-TW dated 19.11.2015 (copy enclosed).				
RA may take suitable consequential action accordingly.				

34	Case No.:35/17/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status:Deferred
	HQ File :01/81/050/00570/AM15/	RLA File :34/24/040/00214/AM15/	Lic.No/Date:3410040713 24.11.2014	Defer Date:12.01.2016
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(36)/2015-TSW(B)/369 dated 27.10.2015 (copy enclosed).				
The case stands deferred to 12.01.2016.				

35	Case No.:36/17/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status:Deferred
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HQ File :01/81/050/00571/AM15/	RLA File :34/24/040/00213/AM15/	Lic.No/Date:3410040722 25.11.2014	Defer Date:12.01.2016
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 12.01.2016.			

Case No.:45/17/81-ALC2/2014	Party Name:BINDAL SMELTING PVT LTD	Meet No/Date:17/81- ALC2/2015 01.12.2015	Status:Deferred
HQ File :01/81/050/00580/AM15/	RLA File :05/23/040/00383/AM15/	Lic.No/Date:0510392310 08.12.2014	Defer Date:12.01.2016
Decision : NC observed that the case has been referred to MSME. NC decided to wait for their comments.			
The case stands deferred to 12.01.2016.			

Case No.:56/17/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:17/81- ALC2/2015 01.12.2015	Status:Deferred
HQ File :01/81/050/00591/AM15/	RLA File :07/24/040/00323/AM15/	Lic.No/Date:0710107176 12.12.2014	Defer Date:12.01.2016
Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 12.01.2016.			

Case No.:84/17/81-ALC2/2014	Party Name:BILCARE LIMITED	Meet No/Date:17/81- ALC2/2015 01.12.2015	Status:Deferred
HQ File :01/81/050/00619/AM15/	RLA File :31/83/040/00228/AM15/	Lic.No/Date:3110065219 20.01.2015	Defer Date:12.01.2016
Decision : NC deliberated the comments furnished by C&PC vide their O.M. No.46011/43/2014-PC.II dated 16 th November, 2015 and decided to seek some technical clarification from C&PC.			
The case stands deferred to 12.01.2016.			

Case No.:26/17/81-ALC2/2014	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:17/81- ALC2/2015 01.12.2015	Status:Deferred
HQ File :01/81/050/00561/AM15/	RLA File :32/21/040/00162/AM15/	Lic.No/Date:3210077400 21.01.2015	Defer Date:12.01.2016

Decision : NC noted that DoT Deficiency letter was issued to the firm on 13.11.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply.

The case stands deferred to 12.01.2016.

40	Case No.: 39/5/81-ALC2/2015	Party Name:R.R.KABEL LIMITED,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status: Deferred
	HQ File :01/81/050/00139/AM16/	RLA File :03/95/040/01018/AM15/	Lic.No/Date:0310794640 17.03.2015	Defer Date:12.01.2016
	Decision : NC noted that DIPP Deficiency letter was issued to the firm on 13.11.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply.			
	The case stands deferred to 12.01.2016.			

41	Case No.: 3/5/81-ALC2/2015	Party Name:DELPHI CONNECTION SYSTEMS INDIA PRIVATE LIMITED,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Rejected
	HQ File :01/81/050/00103/AM16/	RLA File :10/24/040/00135/AM15/	Lic.No/Date:1010059079 25.03.2015	
	Decision : NC noted that the company has not replied to C&PC D/L dated 08.09.2015 and reminder dated 09.10.2015. Since no reply was received from the company despite repeated reminders, the committee decided to reject the case with direction to firm to pay customs duty & applicable interest for EODC.			
	RA may take suitable consequential action accordingly.			

42	Case No.: 31/5/81-ALC2/2015	Party Name:SUPRA QUALITY EXPORTS(INDIA) PVT. LTD.	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status: Deferred
	HQ File :01/81/050/00131/AM16/	RLA File :03/95/040/01049/AM15/	Lic.No/Date:0310794963 27.03.2015	Defer Date:12.01.2016
	Decision : NC observed that the reply of the firm has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.			
	The case stands deferred to 12.01.2016.			

43	Case No.: 24/5/81-ALC2/2015	Party Name:METAL CARE ALLOYS PRIVATE LIMITED.	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status: Deferred
	HQ File :01/81/050/00124/AM16/	RLA File :03/95/040/01054/AM15/	Lic.No/Date:0310795006 30.03.2015	Defer Date:12.01.2016

Decision : NC noted that MSME Deficiency letter was issued to the company on 09.10.2015 followed by reminder on 09.11.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.

The case stands deferred to 12.01.2016.

44	Case No.: 5/5/81-ALC2/2015 HQ File :01/81/050/00105/AM16/	Party Name: IMAGE LABELS PVT.LTD., RLA File :07/24/040/00475/AM15/	Meet No/Date: 17/81-ALC2/2015 01.12.2015 Lic.No/Date: 0710107976 31.03.2015	Rejected
Decision : NC noted that the company has not replied to C&PC D/L dated 10.08.2015 and reminder dated 09.10.2015. Since no reply was received from the company despite repeated reminders, the committee decided to reject the case with direction to firm to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.				

45	Case No.: 8/5/81-ALC2/2015 HQ File :01/81/050/00108/AM16/	Party Name: HICAL NSE ELECTRONICS PRIVATE LIMITED RLA File :07/24/040/00487/AM15/	Meet No/Date: 17/81-ALC2/2015 01.12.2015 Lic.No/Date: 0710107977 31.03.2015	Status: Deferred Defer Date: 12.01.2016
Decision : NC observed that reply of the company has been referred to DeitY. NC also observed that DietY vide their letter dated 19.11.2015 has requested the company to depute a representative for technical discussion. The case stands deferred to 12.01.2016.				

46	Case No.: 25/5/81-ALC2/2015 HQ File :01/81/050/00125/AM16/	Party Name: STEEL GEMS, RLA File :03/95/040/01119/AM15/	Meet No/Date: 17/81-ALC2/2015 01.12.2015 Lic.No/Date: 0310795045 31.03.2015	Closed
Decision : NC observed that RA, Mumbai vide their email dated 16.11.2015 has stated that the firm has surrendered the subject AA unutilized and the said AA has been cancelled by them on 02.07.2015. Based on RA's report, NC decided to close the case. RA may take suitable consequential action accordingly.				

47	Case No.: 10/8/81-ALC2/2015 HQ File :01/81/050/00154/AM16/	Party Name: FCI OEN CONNECTORS LIMITED RLA File :10/24/040/00140/AM15/	Meet No/Date: 17/81-ALC2/2015 01.12.2015 Lic.No/Date: 1010059108 13.04.2015	Withdrawn
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Decision : NC observed that the company vide letter dated 26th October, 2015 have applied for amendment of the subject AA. The company have also stated that they will be able to furnish reply to DeitY's DL only after their AA is being amended. Based on the company's said statement, NC decided to withdraw the case at present with direction to the company to apply again for fixation of norms once their subject AA is being amended.

RA may take note of the same.

48	Case No.: 7/5/81-ALC2/2015	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date: 17/81-ALC2/2015 01.12.2015	Status: Deferred
	HQ File :01/81/050/00107/AM16/	RLA File :07/24/040/00470/AM15/	Lic.No/Date: 0710108018 15.04.2015	Defer Date:12.01.2016
Decision : NC observed that the case has been referred to MNRE. NC decided to wait for their comments.				
The case stands deferred to 12.01.2016.				

49	Case No.: 4/5/81-ALC2/2015	Party Name: TD POWER SYSTEMS LTD	Meet No/Date: 17/81-ALC2/2015 01.12.2015	Status: Deferred
	HQ File :01/81/050/00104/AM16/	RLA File :07/24/040/00013/AM16/	Lic.No/Date: 0710108076 17.04.2015	Defer Date:12.01.2016
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 12.01.2016.				

50	Case No.: 9/5/81-ALC2/2015	Party Name: BINDAL SMELTING PVT LTD	Meet No/Date: 17/81-ALC2/2015 01.12.2015	Status: Deferred
	HQ File :01/81/050/00109/AM16/	RLA File :05/23/040/00006/AM16/	Lic.No/Date: 0510393999 27.04.2015	Defer Date:12.01.2016
Decision : NC observed that the case has been referred to MSME. NC decided to wait for their comments.				
The case stands deferred to 12.01.2016.				

51	Case No.: 16/5/81-ALC2/2015	Party Name: AGH ALTECH PRIVATE LIMITED	Meet No/Date: 17/81-ALC2/2015 01.12.2015	Approved
	HQ File :01/81/050/00116/AM16/	RLA File :05/23/040/00023/AM16/	Lic.No/Date: 0510394025 29.04.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/127/2015-TSW/51 dated 01.12.2015 as under :				

1. Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as 147.144 Kgs. as 1.03 Kgs./Kg. content in the export products.

RA may take suitable consequential action accordingly.

Case No.: 13/8/81-ALC2/2015	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:17/81- ALC2/2015 01.12.2015	Approved
HQ File :01/81/050/00157/AM16/	RLA File :31/83/040/00006/AM16/	Lic.No/Date:3110065421 08.05.2015	

Decision : NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/127/2015-TSW/52 dated 01.12.2015 as under :

1. Weight of export items at Sl. No. 1 to 26 does not include weight of plugs.
2. Import items from Sl. Nos. 1 to 26 shall be of same grade as contained in the export product.
3. Quantities of import items from Sl. No. 1 to 26 may be allowed as 1.04 Kgs./Kg. content in export items at Sl. No. 1 to 26 respectively.
4. Quantities of import items at S.No. 27 & 28 put together may be allowed upto 2 % of FOB value of exports.

RA may take suitable consequential action accordingly.

Case No.: 37/8/81-ALC2/2015	Party Name:L & T HYDROCARBON ENGINEERING LIMITED	Meet No/Date:17/81- ALC2/2015 01.12.2015	Status:Deferred
HQ File :01/81/050/00181/AM16/	RLA File :03/95/040/01064/AM15/	Lic.No/Date:0310795786 08.05.2015	Defer Date:12.01.2016

Decision : NC observed that the company vide letter No. LIC:LUT:1126:TM dated 20th October, 2015 have requested one month time to furnish reply. NC decided to allow one month time to the company to furnish the reply.

The case stands deferred to 12.01.2016.

Case No.: 7/14/81-ALC2/2015	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:17/81- ALC2/2015 01.12.2015	Approved
HQ File :01/81/050/00272/AM16/	RLA File :04/24/040/00309/AM14/	Lic.No/Date:0410160494 11.05.2015	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/127/2015-TSW/54 dated 01.12.2015 as under :

Advance Authorization may be ratified as under on repeat basis as per firm's Advance

Authorization Nos. 0410104670 dated 18.05.2009 & 0410109497 dated 18.11.2009 ratified in Norms Committee Meeting No. 11/81 dated 28/08/2012:

- (i) Net weights of export products at Sl. Nos. 1, 2, 3 & 4 may be specified as 1440 Kgs., 228 Kgs., 4800 Kgs. & 630 Kgs. respectively.
- (ii) Export item at Sl. No. 1 to contain 288 Kgs. of Silver.
- (iii) Export item at Sl. No. 2 to contain 57.6 Kgs. of Silver.
- (iv) Words "No. of cells 15 Nos." may be suffixed with the description of export product at Sl No. 1.
- (v) Words "No. of cells 20 Nos." may be suffixed with the description of export product at Sl. No. 3

Quantities of import items may be allowed as under:

1. Quantity of import item at S.No.1 may be allowed as 290.88 Kgs. as 1.01 Kgs./kg. content in export item at Sl. No. 1.
2. Quantities of import items at S.Nos.2 & 3 may be allowed as 281.52 Kgs. & 138.32 Kgs respectively as 1.02 Kgs./kg. content in export item at Sl. No. 1.
3. Quantities of import items at S.Nos.4, 5 & 6 may be allowed as 52.92 Kgs., 15.12 Kgs. & 195.32 Kgs. as 1.05 Kgs./kg. content in export item at Sl. No. 1.
4. Quantity of import item at Sl.No.7 may be allowed as 58.176 Kgs. as 1.01 Kgs./kg. content in export item at Sl. No. 2.
5. Quantities of import items at S.Nos.8 & 9 may be allowed as 56.304 Kgs. & 27.66 Kgs. respectively as 1.02 Kgs./kg. content in export item at Sl. No. 2.
6. Quantities of import items at S.Nos.10, 11 & 12 may be allowed as 10.584 Kgs., 3.024 Kgs & 39.06 Kgs. respectively as 1.05 Kgs./kg. content in export item at Sl. No. 2.
7. Quantity of import item at Sl. No. 13 may be allowed as 1.05 Mtrs./Mtr. content in the export item at Sl. No. 3.
8. Quantity of import item at Sl. No. 14 may be allowed as 1.02 Mtrs./Mtr. content in the export item at Sl. No. 3.
9. Quantity of import item at Sl.No.15 may be allowed as 558.6 Kgs. as 1.05 Kgs./kg. content in export item at Sl. No. 3.
10. Import items at Sl. No. 16 & 17 may be allowed on net to net basis with accountability clause in export item at Sl. No. 3.
11. Quantity of import item at Sl. No. 18 may be allowed as 1.05 Mtrs./Mtr. content in the export item at Sl. No. 4.
12. Quantity of import item at Sl. No. 19 may be allowed as 1.02 Mtrs./Mtr. content in the export item at Sl. No. 4.
13. Quantity of import item at Sl.No.20 may be allowed as 83.8 Kgs. as .05 Kgs./kg. content in export item at Sl. No. 4.
14. Import items at Sl. No. 21 & 22 may be allowed on net to net basis with accountability clause in export item at Sl. No. 4.

RA may take suitable consequential action accordingly.

Case No.:17/5/81-ALC2/2015	Party Name:TOSHIBA JSW POWER SYSTEMS PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2015 01.12.2015	Approved
HQ File :01/81/050/00117/AM16/	RLA File :04/24/040/00006/AM16/	Lic.No/Date:0410160496 12.05.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(141)/2015-TSW(B)/374 dated 04.11.2015 as under : Additional major raw material listed at Sl.No.336 is core punching material (CRGO Electrical Steel Coil) which may be allowed as 221 MT with 10% wastage. Other inputs may be allowed on repeat basis as in AA No. 0410160497. RA may take suitable consequential action accordingly.			

Case No.:18/5/81-ALC2/2015	Party Name:TOSHIBA JSW POWER SYSTEMS PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2015 01.12.2015	Approved
HQ File :01/81/050/00118/AM16/	RLA File :04/24/040/00010/AM16/	Lic.No/Date:0410160497 12.05.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(140)/2015-TSW(B)/373 dated 04.11.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

Case No.:28/8/81-ALC2/2015	Party Name:BARODA EQUIPMENT AND VESSELS PVT LTD	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status:Deferred
HQ File :01/81/050/00172/AM16/	RLA File :34/21/040/00043/AM16/	Lic.No/Date:3410041222 12.05.2015	Defer Date:12.01.2016
Decision : NC decided to send a letter to firm to submit the following information as per the comments of the representative of DIPP: Information in respect of S.No. 3, 4, 5 & 11 of Standard Deficiency Letter. The case stands deferred to 12.01.2016.			

Case No.:17/8/81-ALC2/2015	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:17/81-ALC2/2015 01.12.2015	Rejected
HQ File :01/81/050/00161/AM16/	RLA File :05/23/040/00052/AM16/	Lic.No/Date:0510394297 19.05.2015	

Decision : NC noted that the company has not replied to C&PC D/L dated 14.08.2015 and reminder dated 09.10.2015. Since no reply was received from the company despite repeated reminders, the committee decided to reject the case with direction to firm to pay customs duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

59	Case No.:27/8/81-ALC2/2015	Party Name:HICAL NSE ELECTRONICS PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status:Deferred
	HQ File :01/81/050/00171/AM16/	RLA File :07/24/040/00057/AM16/	Lic.No/Date:0710108272 27.05.2015	Defer Date:12.01.2016
Decision : NC observed that reply of the company has been referred to DeitY. NC also observed that DeitY vide their letter dated 19.11.2015 has requested the company to depute a representative for technical discussion. The case stands deferred to 12.01.2016.				

60	Case No.:1/8/81-ALC2/2015	Party Name:CEE DEE METAL ALLOYS (P) LTD,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status:Deferred
	HQ File :01/81/050/00145/AM16/	RLA File :07/24/040/00048/AM16/	Lic.No/Date:0710108283 28.05.2015	Defer Date:12.01.2016
Decision : NC noted that MSME Deficiency letter was issued to the company on 09.10.2015 followed by reminder on 09.11.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company. The case stands deferred to 12.01.2016.				

61	Case No.:44/8/81-ALC2/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status:Deferred
	HQ File :01/81/050/00188/AM16/	RLA File :05/24/040/00094/AM16/	Lic.No/Date:0510394455 04.06.2015	Defer Date:12.01.2016
Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 12.01.2016.				

62	Case No.:45/8/81-ALC2/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status:Deferred
	HQ File :01/81/050/00189/AM16/	RLA File :05/24/040/00097/AM16/	Lic.No/Date:0510394456 04.06.2015	Defer Date:12.01.2016

Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 12.01.2016.

63	Case No.:2/8/81-ALC2/2015	Party Name:CEE DEE METAL ALLOYS (P) LTD,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status:Deferred
	HQ File :01/81/050/00146/AM16/	RLA File :07/24/040/00072/AM16/	Lic.No/Date:0710108322 05.06.2015	Defer Date:12.01.2016
Decision : NC noted that MSME Deficiency letter was issued to the company on 09.10.2015 followed by reminder on 09.11.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company. The case stands deferred to 12.01.2016.				

64	Case No.:40/8/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status:Deferred
	HQ File :01/81/050/00184/AM16/	RLA File :03/94/040/00173/AM16/	Lic.No/Date:0310796526 09.06.2015	Defer Date:12.01.2016
Decision : NC observed that the reply of the firm has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 12.01.2016.				

65	Case No.:41/8/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status:Deferred
	HQ File :01/81/050/00185/AM16/	RLA File :03/94/040/00165/AM16/	Lic.No/Date:0310796525 09.06.2015	Defer Date:12.01.2016
Decision : NC observed that the reply of the firm has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 12.01.2016.				

66	Case No.:42/8/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status:Deferred
	HQ File :01/81/050/00186/AM16/	RLA File :03/94/040/00182/AM16/	Lic.No/Date:0310796527 09.06.2015	Defer Date:12.01.2016
Decision : NC observed that the reply of the firm has been referred to MSME for comments. NC decided to wait for their comments and defer the case.				

The case stands deferred to 12.01.2016.

67	Case No.: 44/5/81-ALC2/2015	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:17/81- ALC2/2015 01.12.2015	Status: Deferred
	HQ File :01/81/050/00144/AM16/	RLA File :56/24/040/00050/AM15/	Lic.No/Date:5610004629 16.06.2015	Defer Date:12.01.2016
Decision : NC observed that application on the subject AA of the company has not yet been received. NC decided to request RA, Indore to forward two sets of application at the earliest.				
The case stands deferred to 12.01.2016.				

68	Case No.: 23/8/81-ALC2/2015	Party Name:FRITION METAL FIBRES (INDIA) P.LTD	Meet No/Date:17/81- ALC2/2015 01.12.2015	Status: Deferred
	HQ File :01/81/050/00167/AM16/	RLA File :05/23/040/00025/AM16/	Lic.No/Date:0510394577 16.06.2015	Defer Date:12.01.2016
Decision : NC noted that MSME Deficiency letter was issued to the company on 09.10.2015 followed by reminder on 09.11.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.				
The case stands deferred to 12.01.2016.				

69	Case No.: 26/8/81-ALC2/2015	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:17/81- ALC2/2015 01.12.2015	Status: Deferred
	HQ File :01/81/050/00170/AM16/	RLA File :07/24/040/00080/AM16/	Lic.No/Date:0710108374 16.06.2015	Defer Date:12.01.2016
Decision : NC observed that the reply of the firm has been referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 12.01.2016.				

70	Case No.: 22/8/81-ALC2/2015	Party Name:GUPTA METAL SHEETS LTD.	Meet No/Date:17/81- ALC2/2015 01.12.2015	Approved
	HQ File :01/81/050/00166/AM16/	RLA File :05/23/040/00110/AM16/	Lic.No/Date:0510394629 19.06.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/127/2015-TSW/70 dated 01.12.2015 as under :				
1. Quantity of import item at Sl. No. 1 may be allowed as 1.075 Kgs./kg. content in the export item as per Sl. No. 1 (a) of SION C-1196.				

2. Quantities of import items at Sl. No. 2 & 3 may be allowed as 1.064 Kgs./kg. content in the export item as per as per Sl. No. 1 (b) & 1 (c) of SION C-1196.

RA may take suitable consequential action accordingly.

71	Case No.:12/8/81-ALC2/2015	Party Name:ANVIL CABLES PVT. LTD.,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Rejected
	HQ File :01/81/050/00156/AM16/	RLA File :02/24/040/00036/AM16/	Lic.No/Date:0210205904 22.06.2015	
Decision : NC noted that the company has not replied to DIPP D/L dated 09.09.2015 and reminder dated 09.10.2015. Since no reply was received from the company despite repeated reminders, the committee decided to reject the case with direction to firm to pay customs duty & applicable interest for EODC.				
RA may take suitable consequential action accordingly.				

72	Case No.:9/14/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:17/81-ALC2/2015 01.12.2015	Approved
	HQ File :01/81/050/00274/AM16/	RLA File :09/24/040/00210/AM16/	Lic.No/Date:0910062329 13.07.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(194)/2015-TSW(B)/383 dated 20.11.2015 (copy enclosed).				
RA may take suitable consequential action accordingly.				

73	Case No.:1/14/81-ALC2/2015	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status:Deferred
	HQ File :01/81/050/00266/AM16/	RLA File :04/24/040/00074/AM16/	Lic.No/Date:0410160813 16.07.2015	Defer Date:12.01.2016
Decision : NC decided to send a letter to firm to submit the following information as per comments of the DIPP representative:				
Information in respect of S.No.1, 3, 4, 5 & 11 of Standard Deficiency Letter, Export Product wise.				
The case stands deferred to 12.01.2016.				

74	Case No.:3/8/81-ALC2/2015	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status:Deferred
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UNAB AHMUYDAS...
Foreign Trade Development Officer
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविदेशालय
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Udyog Bhawan, New Delhi

HQ File :01/81/050/00147/AM16/	RLA File :34/24/040/00332/AM15/	Lic.No/Date:3410041389 21.07.2015	Defer Date:12.01.2016
Decision : NC observed that application on the subject AA of the company has not yet been received. NC decided to request RA, Vadodara to forward two sets of application at the earliest.			
The case stands deferred to 12.01.2016.			

Case No.: 43/8/81-ALC2/2015	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status: Deferred
HQ File :01/81/050/00187/AM16/	RLA File :34/24/040/00119/AM16/	Lic.No/Date:3410041393 23.07.2015	Defer Date:12.01.2016
Decision : NC observed that application on the subject AA of the company has not yet been received. NC decided to request RA, Vadodara to forward two sets of application at the earliest.			
The case stands deferred to 12.01.2016.			

Case No.: 10/14/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status: Deferred
HQ File :01/81/050/00275/AM16/	RLA File :09/24/040/00209/AM16/	Lic.No/Date:0910062433 03.08.2015	Defer Date:12.01.2016
Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments.			
The case stands deferred to 12.01.2016.			

Case No.: 4/14/81-ALC2/2015	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:17/81-ALC2/2015 01.12.2015	Approved
HQ File :01/81/050/00269/AM16/	RLA File :03/94/040/00342/AM16/	Lic.No/Date:0310798011 07.08.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/127/2015-TSW/77 dated 01.12.2015 as under :			
Taking clue from SIONs C-1184 & C-1185, quantity of import item may be allowed as applied for i.e. 25500 Kgs. as 1.02 Kgs./Kg. content in export items.			
RA may take suitable consequential action accordingly.			

Case No.: 2/14/81-ALC2/2015	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status: Deferred
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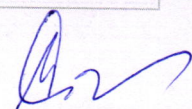
HQ File :01/81/050/00267/AM16/	RLA File :04/24/040/00115/AM16/	Lic.No/Date:0410160895 10.08.2015	Defer Date:12.01.2016
Decision : NC decided to send a letter to firm to submit the following information as per comments of the DIPP representative: Information in respect of S.No.1, 3, 4, 5 & 11 of Standard Deficiency Letter, Export Product wise. The case stands deferred to 12.01.2016.			

Case No.:5/14/81-ALC2/2015	Party Name:BIL ENERGY SYSTEMS LIMITED	Meet No/Date:17/81-ALC2/2015 01.12.2015	Approved
HQ File :01/81/050/00270/AM16/	RLA File :03/94/040/00376/AM16/	Lic.No/Date:0310798305 20.08.2015	
79 Decision : NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 2(24)/2015-TW dated 20.11.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

Case No.:8/14/81-ALC2/2015	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:17/81-ALC2/2015 01.12.2015	Approved
HQ File :01/81/050/00273/AM16/	RLA File :03/94/040/00410/AM16/	Lic.No/Date:0310798356 21.08.2015	
80 Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/127/2015-TSW/80 dated 01.12.2015 as under : 1. Taking clue from SIONs C-1184 & C-1185, quantity of import item may be allowed as applied for i.e. 25500 Kgs. as 1.02 Kgs./Kg. content in export items. RA may take suitable consequential action accordingly.			

Case No.:4/17/81-ALC2/2015	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status:Deferred
HQ File :01/81/050/00327/AM16/	RLA File :31/83/040/00081/AM16/	Lic.No/Date:3110065614 28.08.2015	Defer Date:12.01.2016
81 Decision : NC observed that the case has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 12.01.2016.			

UNAE AHMUYGARRIYU HUPUR
विदेशी व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविदेशालय
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प्रद्युम्न साहू/PRADYUMNA SAHU
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विदेश व्यापार महाविदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

82	Case No.:6/14/81-ALC2/2015	Party Name:GLAZIUM FACADES PRIVATE LIMITED	Meet No/Date:17/81- ALC2/2015 01.12.2015	Status:Deferred
	HQ File :01/81/050/00271/AM16/	RLA File :31/83/040/00067/AM16/	Lic.No/Date:3110065618 03.09.2015	Defer Date:12.01.2016
Decision : NC observed that the case has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 12.01.2016.				

83	Case No.:18/17/81-ALC2/2015	Party Name:JINDAL SAW LTD	Meet No/Date:17/81- ALC2/2015 01.12.2015	Status:Deferred
	HQ File :01/81/050/00341/AM16/	RLA File :05/23/040/00229/AM16/	Lic.No/Date:0510395537 04.09.2015	Defer Date:12.01.2016
Decision : NC observed that application on the subject AA of the company has not yet been received. NC decided to request CLA Delhi to forward two sets of application at the earliest. The case stands deferred to 12.01.2016.				

84	Case No.:7/17/81-ALC2/2015	Party Name:PESHA ENGINEERING & WIRE COMPANY	Meet No/Date:17/81- ALC2/2015 01.12.2015	Status:Deferred
	HQ File :01/81/050/00330/AM16/	RLA File :52/24/040/00043/AM16/	Lic.No/Date:5210041627 07.09.2015	Defer Date:12.01.2016
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/127/2015-TSW/84 dated 01.12.2015:- 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format. 2. Use of Paper Tube (import item at Sl. No. 2) in export product. The case stands deferred to 12.01.2016.				

85	Case No.:6/17/81-ALC2/2015	Party Name:ZTT INDIA PRIVATE LIMITED	Meet No/Date:17/81- ALC2/2015 01.12.2015	Status:Deferred
	HQ File :01/81/050/00329/AM16/	RLA File :04/24/040/00134/AM16/	Lic.No/Date:0410161005 10.09.2015	Defer Date:12.01.2016
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments. The case stands deferred to 12.01.2016.				

86	Case No.:13/17/81-ALC2/2015	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:17/81- ALC2/2015	Status:Deferred
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		01.12.2015	
HQ File :01/81/050/00336/AM16/	RLA File :05/23/040/00233/AM16/	Lic.No/Date:0510395590 11.09.2015	Defer Date:12.01.2016
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/127/2015-TSW/86 dated 01.12.2015:- 1. Net weight of each Cable 2. Material balancing viz. net content of each imported and indigenous input, for each cable. 3. Tabular statement giving total requirement of each raw material, export product wise. 4. Wastage claimed on each import item. The case stands deferred to 12.01.2016.			

Case No.:19/17/81-ALC2/2015	Party Name:KUMAR ENGINEERING WORKS	Meet No/Date:17/81- ALC2/2015 01.12.2015	Approved
HQ File :01/81/050/00342/AM16/	RLA File :05/23/040/00248/AM16/	Lic.No/Date:0510395594 14.09.2015	
Decision : NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/127/2015-TSW/87 dated 01.12.2015 as under : 1. Words "containing 188100 Kgs of Stainless Steel" may be suffixed with the description of export product. 2. Words "of relevant thickness and grade" may be suffixed with the description of import item and its quantity may be allowed as 206910 Kgs. as 1.10 Kgs./Kg. content in the export products. RA may take suitable consequential action accordingly.			

Case No.:5/17/81-ALC2/2015	Party Name:MANDEEP CABLE PVT.LTD.	Meet No/Date:17/81- ALC2/2015 01.12.2015	Status:Deferred
HQ File :01/81/050/00328/AM16/	RLA File :05/24/040/00270/AM16/	Lic.No/Date:0510395660 17.09.2015	Defer Date:12.01.2016
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments. The case stands deferred to 12.01.2016.			

Case No.:14/17/81-ALC2/2015	Party Name:COSMO FERRITES LTD.,	Meet No/Date:17/81- ALC2/2015 01.12.2015	Status:Deferred
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HQ File :01/81/050/00337/AM16/	RLA File :22/24/040/00039/AM16/	Lic.No/Date:2210015312 17.09.2015	Defer Date:12.01.2016
Decision : NC observed that the case has been referred to MSME. NC decided to wait for their comments.			
The case stands deferred to 12.01.2016.			

Case No.: 3/17/81-ALC2/2015	Party Name: KOTSONS P.LTD	Meet No/Date: 17/81-ALC2/2015 01.12.2015	Status: Deferred
HQ File :01/81/050/00326/AM16/	RLA File :06/24/040/00024/AM16/	Lic.No/Date:0610038228 22.09.2015	Defer Date:12.01.2016
Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments.			
The case stands deferred to 12.01.2016.			

Case No.: 10/17/81-ALC2/2015	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date: 17/81-ALC2/2015 01.12.2015	Status: Deferred
HQ File :01/81/050/00333/AM16/	RLA File :09/24/040/00381/AM16/	Lic.No/Date:0910062658 24.09.2015	Defer Date:12.01.2016
Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments.			
The case stands deferred to 12.01.2016.			

Case No.: 17/17/81-ALC2/2015	Party Name: CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date: 17/81-ALC2/2015 01.12.2015	Approved
HQ File :01/81/050/00340/AM16/	RLA File :05/23/040/00256/AM16/	Lic.No/Date:0510395742 24.09.2015	
Decision : NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/127/2015-TSW/92 dated 01.12.2015 as under :			
- Quantity of import item at Sl. No. 1 may be allowed as 410 MT as 1.05 Kgs./Kg. content in the export product. - Quantities of import items from Sl. Nos. 2 to 5 may be allowed within 5 % of FOB value of exports taking clue from SION C-2052.			
RA may take suitable consequential action accordingly.			

Case No.: 9/17/81-ALC2/2015	Party Name: B.C. POWER CONTROLS LIMITED	Meet No/Date: 17/81-ALC2/2015 01.12.2015	Approved
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HQ File :01/81/050/00332/AM16/	RLA File :05/23/040/00236/AM16/	Lic.No/Date:0510395746 28.09.2015	
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Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/127/2015-TSW/93 dated 01.12.2015 as under :

- 1 Quantities of import items at Sl. No. 1 to 8 may be allowed as applied for i.e. 2589.44 Kgs., 1479.3 Kgs., 1332.6 Kgs., 7396.4 Kgs., 11834.4 Kgs., 13868.4 Kgs., 19415.7 Kgs. & 18491.2 Kgs., respectively, as per Engineering Table No. 5.
- 2 Quantities of import items at Sl. No. 9 to 12 may be allowed as applied for i.e. 15532.56 Kgs. & 17566.6 Kgs., 22303.85. & 27736.8 Kgs.. respectively, taking clue from Engineering Table No. 5.
- 3 Quantity of import item at Sl. No. 13 may be allowed as 2040 Kgs. as per Table 5.
- 4 Quantities of import items at Sl. No. 14 to 19 may be allowed as applied for i.e. 3468 Kgs., 1849 Kgs., 2776.5 Kgs., 13869 Kgs., 22189.5 Kgs., & 11557 Kgs. respectively, as per Engineering Table No. 5.

RA may take suitable consequential action accordingly.

Case No.:15/17/81-ALC2/2015	Party Name:THERMO CABLES LIMITED	Meet No/Date:17/81- ALC2/2015 01.12.2015	Status:Deferred
HQ File :01/81/050/00338/AM16/	RLA File :09/24/040/00252/AM16/	Lic.No/Date:0910062668 28.09.2015	Defer Date:12.01.2016

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/127/2015-TSW/94 dated 01.12.2015:-

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of each Cable
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

The case stands deferred to 12.01.2016.

Case No.:16/17/81-ALC2/2015	Party Name:ITP ELECTRONICS PRIVATE LTD	Meet No/Date:17/81- ALC2/2015 01.12.2015	Status:Deferred
HQ File :01/81/050/00339/AM16/	RLA File :05/23/040/00280/AM16/	Lic.No/Date:0510395759 29.09.2015	Defer Date:12.01.2016

Decision : NC decided to send a letter to firm to submit the following information as per comments of the representative of DIPP:-

Information in respect of S.No. 4, 5 & 11 of Standard Deficiency Letter.

The case stands deferred to 12.01.2016.

96	Case No.:8/17/81-ALC2/2015	Party Name:HORIZON EXPORTS	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status:Deferred
	HQ File :01/81/050/00331/AM16/	RLA File :06/24/040/00018/AM16/	Lic.No/Date:0610038233 08.10.2015	Defer Date:12.01.2016
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/127/2015-TSW/96 dated 01.12.2015:-				
1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise. 2. Use of 0.18 mm thick G. I. coil (import item at Sl. No. 1) for the manufacture of G.I. Pipe of 20 mm & 25 mm thick (export item at Sl. No.1). 3. Use of 0.20 mm thick G. I. coil (import item at Sl. No. 2) for the manufacture of G.I. Pipe of 20 mm & 25 mm thick (export item at Sl. No.2).				
The case stands deferred to 12.01.2016.				

97	Case No.:11/17/81-ALC2/2015	Party Name:VARDHAMAN STAMPINGS PVT LTD	Meet No/Date:17/81-ALC2/2015 01.12.2015	Approved
	HQ File :01/81/050/00334/AM16/	RLA File :08/24/040/00230/AM16/	Lic.No/Date:0810136247 09.10.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 2(17)/2015-TW dated 30.11.2015 (copy enclosed).				
RA may take suitable consequential action accordingly.				

98	Case No.:1/17/81-ALC2/2015	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status:Deferred
	HQ File :01/81/050/00324/AM16/	RLA File :22/24/040/00052/AM16/	Lic.No/Date:2210015342 02.11.2015	Defer Date:12.01.2016
Decision : NC observed that application on the subject AA of the company has not yet been received. NC decided to request RA, Chandigarh to forward two sets of application at the earliest.				
The case stands deferred to 12.01.2016.				

99	Case No.:2/17/81-ALC2/2015	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2015 01.12.2015	Status:Deferred
	HQ File :01/81/050/00325/AM16/	RLA File :34/24/040/00211/AM16/	Lic.No/Date:3410041678 10.11.2015	Defer Date:12.01.2016

Decision : NC observed that application on the subject AA of the company has not yet been received. NC decided to request RA, Vadodara to forward two sets of application at the earliest.

The case stands deferred to 12.01.2016.

Offline Agenda Meeting No. 17/81 dated 01.12.2015

Sl. No. 344

Case No. AR	M/s Savera Auto Comps (P) Ltd.
Meeting No. 17/81	F. No. 01/80/050/00042/AM12/DES-II
Dated:- 01.12.2015	RA file no.
Subject	Fixation of ad-hoc norms in respect of Advance License No. 0310622965 dated 23.03.2011.

Decision : NC noted that C&PC Deficiency letter was issued to the firm on 06.11.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply.

The case stands deferred to 12.01.2016.

Sl. No. 345

CASE NO. C-1	M/s. Carclo Technical Plastics (P) Ltd.
Meeting No. 17/81	F.No.01/81/162/0043/AM'14/DES-II
Dated:- 01.12.2015	RA file no.
Subject:	Request of M/s. Carclo Technical Plastics (P) Ltd. Bangalore (100%EOU) forwarded by Development Commissioner SCEZ Bangalore for fixation of scrap/wastage norms.

Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 12.01.2016.

Sl. No. 346

Case No. AR	M/s. Shubhlaxmi Metals and Tubes Private Limited
Meeting No. 17/81	F.No. 01/81/162/047/AM16
Dated:- 01.12.2015	RA File No. 03/95/040/00834/AM11
Subject	Fixation of norms in respect of Advance Authorization No. 0310616009 dated 15.02.2011 of

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/127/2015-TSW/346-A/R dated 01.12.2015 as under :

For redemption purpose, Advance Authorisation may be ratified as under on repeat basis as per their A.A. No. 0310527168 dated 06.07.2009 ratified in NC meeting No. 47/81 dated 07.02.2012, as requested by the firm:

1. Following may be suffixed with the description of export product: “ OD 19.05 mm x1.65 mm– Qty 1.76 MT, OD 19.05 mm x 2.1 mm – Qty 0.42 MT, OD 14 mm x 1.24 mm – Qty 0.65 MT, OD 21.3 mm x 3.20 mm – Qty 0.819 MT, OD 12.7 mm x 2.11 mm – Qty 0.61 MT, OD 25 mm x 2 mm – Qty 5.175 MT, OD 25.4 mm x 2.11 mm – Qty 0.96 MT, OD 30 mm x 2 mm – Qty 1.17 MT, OD 26.90 mm x 2.6 mm – Qty 0.928 MT& OD 26.90 mm x 3.2 mm – Qty 1.128 MT”
2. Total net weight of export product may be modified as 13.62 MT.
3. Description and quantity of import item may be modified as under: “Seamless Stainless Steel Tubes/Pipes (Hot Finished) Grade 321 Size OD 25 mm x 2 mm– Qty 4.488 MT, Size OD 21.3 mm x 3.2 mm – Qty 0.750 MT, Size OD 26.9 mm & above – Qty 7.546 MT& Size OD 33.7 mm & above – Qty 3.968 MT”
4. Total quantity of import items may be allowed as 16.752 MT as 1.23 Kgs./Kg. content in export items after taking clue from SION C-831.
RA may take suitable consequential action accordingly.

Sl. No. 347

Case No. AR-	M/s. McCom Industries (India) Private Limited
Meeting No. 17/81	File No. 01/81/50/00447/AM14/DES.II
Dated:- 01.12.2015	RA File No. 03/95/040/00616/AM14
	Request for ratification of norms in respect of Advance Authorization No. 0310756576 dated 01.11.2013.
Decision : NC observed that the case has been referred to MSME. NC decided to wait for their comments.	
The case stands deferred to 12.01.2016.	

Sl. No. 348

Case No. AR-	M/s. Larsen & Toubro Limited
Meeting No. 17/81	File No. 01/81/50/0009/AM12/DES.II
Dated:- 01.12.2015	RA File No. 03/95/040/00721/AM11
Subject:	Request for modification of fixed norms in respect of Advance Authorization No. 0310613547 dated 01.02.2011.
Decision : NC observed that the case has been referred to DoT. NC decided to wait for their comments.	
The case stands deferred to 12.01.2016.	

Sl. No. 349

Case No. AR-	M/s. Larsen & Toubro Limited
Meeting No. 17/81	File No. 01/81/50/215/AM10/DES.II
Dated:- 01.12.2015	RA File No. 03/95/040/00944/AM09
Subject:	Request for modification of fixed norms in respect of Advance Authorization No. 0310516404 dated 21.04.2009.
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments.	
The case stands deferred to 12.01.2016.	

Sl. No. 350

Case No. AR-	M/s. Narayan Powertech Pvt. Limited
Meeting No. 17/81	File No. 01/81/050/971/AM07/DES.II
Dated:- 01.12.2015	RA File No. 34/24/040/00179/AM07
Subject:	Modification of fixed norms in respect of Advance Authorization No. 3410017503 dated 28.11.2006
Decision : NC noted that DHI Deficiency letter was issued to the firm on 13.11.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply.	
The case stands deferred to 12.01.2016.	

Sl. No. 351

Case No. AR-	M/s. Leitwind Shriram Manufacturing Limited
Meeting No. 17/81	File No. 01/81/50/227/AM14/DES.II
Dated:- 01.12.2015	RA File No. 04/24/040/00069/AM14
Subject:	Ratification of norms in respect of Advance Authorization No. 0410147963 dated 15.07.2013
Decision : NC noted that DHI Deficiency letter was issued to the firm on 13.11.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply.	
The case stands deferred to 12.01.2016.	

Sl. No. 352

Case No. AR-	M/s. Techfab (India) Industries Limited
Meeting No. 17/81	File No. 01/81/050/00054/AM14/DES.II
Dated:- 01.12.2015	RA File No. 03/95/040/00851/AM13
Subject:	Modification of fixed norms in respect of Advance Authorization No. 0310727698 dated 11.03.2013.
Decision : NC decided to maintain Status Quo on the norms of above AA as per written	

comments of MSME vide email dated 03.11.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

Sl. No. 353

Case No. AR-	M/s. Sterlite Technologies Limited
Meeting No. 17/81	File No. 01/81/50/215/AM13/DES.II
Dated:- 01.12.2015	RA File No. 03/95/040/00243/AM13
Subject:	Modification of fixed norms in respect of Advance Authorization No. 0310701351 dated 9.7.2012.
Decision : NC observed that the reply of the firm has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 12.01.2016.	

Sl. No. 354

Case No. AR-	M/s. Alstom Projects India Limited
Meeting No. 17/81	File No. 01/81/050/0006/AM13/DES.II
Dated:- 01.12.2015	RA File No. 34/24/040/00264/AM12
Subject:	Fixation of norms fixed in respect of Advance Authorization No. 3410033396 dated 05.03.2012.
Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments.	
The case stands deferred to 12.01.2016.	

Sl. No. 355

Case No. AR-	M/s. Alstom Projects India Limited
Meeting No. 17/81	File No. 01/81/050/00460/AM12/DES.II
Dated:- 01.12.2015	RA File No. 03/94/040/00910/AM12
Subject:	Modification of norms fixed in respect of Advance Authorization No. 0310677472 dated 18.01.2012.
Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments.	
The case stands deferred to 12.01.2016.	

Sl. No. 356

Case No. AR-	M/s. Alstom Projects India Limited
Meeting No. 17/81	File No. 01/81/050/00195/AM13/DES.II
Dated:- 01.12.2015	RA File No. 34/24/040/00053/AM13
Subject:	Modification of norms fixed in respect of Advance Authorization No. 3410034345 dated 13.06.2012.

Decision : NC noted that DHI Deficiency letter was issued to the firm on 13.11.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply.

The case stands deferred to 12.01.2016.

Sl. No. 357

Case No. AR-	M/s. Electro Copper & Alloys Mfg. Co.
Meeting No. 17/81	File No. 01/81/50/288/AM12
Dated:- 01.12.2015	RA File No.02/24/040/00081/AM12
Subject:	Ratification of norms in respect of Advance Authorization No. 0210163840 dated 12.08.2011

Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred to 12.01.2016.

Sl. No. 358

Case No. AR-	M/s. Gamesa Wind Turbines Pvt. Ltd.
Meeting No. 17/81	File No. 01/81/050/488/AM12
Dated:- 01.12.2015	RA File No.04/24/040/00207/AM12
Subject:	Re-fixation of ratified of norms in respect of Advance Authorization No. 0410129115 dated 11.10.2011

Decision : NC decided to send a letter to firm to submit the following information as per written comments of C&PC vide O.M.No.46011/41/2012-PC.II dated 29.10.2015 (copy enclosed).

The case stands deferred to 12.01.2016.

Sl. No. 359

Case No. AR-	M/s. TTP Technologies Pvt. Ltd.
Meeting No. 17/81	File No. 01/81/050/183/AM11
Dated:- 01.12.2015	RA File No.07/24/040/00121/AM11
Subject:	Re-fixation of ratified norms in respect of Advance Authorization No. 0710072965 dated 15.07.2010

Decision : NC observed that the norms fixed on the subject AA has been derived from SION C-274. Based on DHI's comments vide U.O. No. 3(97)/2008/TSW(B)/384 dated 20.11.2015 (copy enclosed), NC decided to maintain **Status Quo** on this case.

RA may take suitable consequential action accordingly.

Sl. No. 360

Case No. AR-	M/s. Toshiba JSW Power Systems Private Limited
Meeting No. 17/81	File No. 01/81/050/060/AM14

Dated:- 01.12.2015	RA File No.04/24/040/00014/AM14
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0410145237 dated 17.04.2013.
Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments.	
The case stands deferred to 12.01.2016.	

Sl. No. 361

Case No. AR-	M/s. Apar Industries Limited
Meeting No. 17/81	File No. 01/81/050/0465/AM14
Dated:- 01.12.2015	RA File No.34/24/040/00217/AM14
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 3410038798 dated 23.12.2013.
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/127/2015-TSW/361-A/R dated 01.12.2015:-	
1. Form in which import item at Sl. No. 1 actually imported. 2. Documentary evidence to the effect that the import of item was made prior to ratification of Advance Authorization.	
The case stands deferred to 12.01.2016.	

Sl. No. 362

Case No. AR-	M/s. Polycab Wires Private Limited
Meeting No. 17/81	File No. 01/81/162/123/AM16/
Dated:- 01.12.2015	RA File No.03/95/039/0005/AM11
Subject:	Fixation of norms in respect of Advance Authorization No. 0310599686 dated 01.11.2010.
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/127/2015-TSW/362 dated 01.12.2015:-	
1. List of export items actually exported under the Annual Advance Authorization giving specifications of each cable including size of conductors in cables, conductor /insulation/armouring/sheathing materials etc. and voltage rating. 2. Quantities of cables in Kms and weight thereof, conductor size wise. 3. List of import items with quantities thereof.	
The case stands deferred to 12.01.2016.	

Sl. No. 363

Case No. AR-	M/s. Videocon Industries Limited
Meeting No. 17/81	File No. 01/81/050/01105/AM05

Dated:- 01.12.2015	RA File No.03/95/040/02543/AM05
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0310317193 dated 16.02.2005.
Decision : NC decided to modify the norms of above AA as per written comments of DIPP vide U.O. No. 12/127/2015-TSW/363-A/R dated 01.12.2015 as under :	
For the purpose of redemption, norms may be modified as under:	
1. Import item at Sl. No. 9 (Copper coil) may be allowed on net to net basis as claimed by the firm taking clue from SION C-1995. 2. Import item at Sl. No. 13 (EPS) may be allowed as per packing policy. 3. Rest of the import items may be allowed as per SION at Sl. No. C-1995.	
RA may take suitable consequential action accordingly.	

Sl. No. 364

Case No. AR-	M/s. KEI Industries Limited
Meeting No. 17/81	File No. 01/81/50/288/AM15
Dated:- 01.12.2015	RA File No. 05/23/040/000143/AM15
Subject:	Fixation of norms in respect of Advance Authorization No. 0510389637 dated 11.07.2014.
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/127/2015-TSW/364-A/R dated 01.12.2015 as under :	
1. Net weights and voltage rating of export products may be specified as per list of export products submitted by the firm vide their letter dated 02.05.2015(Copy enclosed). 2. Words "Lead Sheathed" may be suffixed with the description of export items at Sl. No. 50, 54 to 58, 60, 61, 63 to 65, 69 to 73, 83 to 85 & 88 to 95. 3. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under: a) For Export products mentioned at Sl. No. 1 to 12, 14 to 17, 24 to 33, 43 to 48, 50,80, 81, 98, as per Engineering Table 5. b) For Export products mentioned at Sl. No. 13, 51 to 58, 66 to 79, 86 to 89, 94, 95 as 1.01 Kgs./kg content in the Export products. c) For Export products mentioned at Sl. No. 18, 23, 35,40,42, 59, 61 to 63, 65,82 to 85, 90 to 93 , 96, 97, 106, 107 as per Engineering Table 4. d) For Export products mentioned at Sl. No. 19, 20 , 21 & 22 as 184.9 Kgs./Km, 277.6 Kgs./Km, 462.3 Kgs./Km & 739.6 Kgs./Km, respectively taking clue from Engineering Table 5. e) For Export products mentioned at Sl. No. 34, 36, 37, 38, 39 & 49 as 3513.3 Kgs./Km, 184.9 Kgs./Km, 277.6 Kgs./Km, 739.6 Kgs./Km & 1155.7 Kgs./Km & 8875.8 Kgs./Km, respectively taking clue from Engineering Table 5. f) For Export products mentioned at Sl. No. 41, 60, 64 as 184.9 Kgs./Km, 462.3 Kgs./Km, 462.3 Kgs./Km, respectively taking clue from Engineering Table 4.	

9. Quantities of import item at Sl. No 2 viz. XLPE Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 39, 46 to 75, 80 to 89 & 99 to 108.
10. Description of import item at Sl. No. 3 may be amended to "PVC Compound" and its quantities may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 51 & 76 to 108.
11. Quantities of import item at Sl. No. 4 i.e. Galvanised Steel Wire/G.I. Wire may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 23 to 46, 49 to 78, 81 to 97 & 99 to 108 as claimed by the firm.
12. Quantity of import item at Sl. No. 5 i.e. Copper Tape/Copper Foil (Electrolytic High Conductivity Grade) may be allowed as 1.01 Kgs./kg content in the export product at Sl. No. 50.
13. Quantities of import item at Sl. No 6 viz. Aluminium Wire Rod (Electrolytic grade) may be allowed as under:
 - a) For Export product mentioned at Sl. No. 80 as 1.01 Kgs./kg content in the Export product.
 - b) For Export products mentioned at Sl. No. 99 to 105 & 108 as per Engineering Table 5.
13. Word " Relevant" may be prefixed with the description of import item at Sl. No. 7 and its quantity may be allowed as 1.01 Kgs./kg content in the export products at Sl. No. 50, 54 to 58, 60, 61, 63 to 65, 69 to 73, 83 to 85 & 88 to 95.
14. Quantities of import item at Sl. No. 8 viz. Glass Mica Tape may be allowed as 1.02 Kgs./kg content in the export products at Sl. No. 51 to 61 & 82 to 89.
15. Quantities of import item at Sl. No. 9 viz. LSZH may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 52 to 75.

RA may take suitable consequential action accordingly.

Sl. No. 365

Case No. AR-	M/s. Steam Turbine Engineering (India) Private Limited
Meeting No. 17/81	File No. 01/81/50/400/AM14
Dated:- 01.12.2015	RA File No. 08/24/040/000354/AM14
Subject:	Fixation of norms in respect of Advance Authorization No. 0810126918 dated 06.12.2013.

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/127/2015-TSW/365-A/R dated 01.12.2015 as under :

1. Words " Unbalanced Steeam Blanks" given in the description of export items at Sl. No. 1,2 & 3 may be corrected as "Unbalanced **Stem** Blanks"
2. Word "Relevant" may be prefixed with the description of import items from Sl. No 1 to 6.
3. Quantities of import items from Sl. No. 1, 2 & 3 may be allowed as 419.2 Kgs., 529.3 Kgs. & 317.6 Kgs. respectively as 1.10 Kgs./Kg. content in export items at Sl. No. 1, 2 & 3 respectively after taking clue from SION C-689.
4. Quantities of import items from Sl. No. 4, 5 & 6 may be allowed as 145.07 Kgs., 485.25 Kgs. & 11.12 Kgs. respectively as 1.65 Kgs./Kg. content in export items

at Sl. No. 4, 5 & 6 respectively after taking clue from SION C-388

RA may take suitable consequential action accordingly.

Sl. No. 366

Case No. AR-	M/s. Minox Metal Private Limited
Meeting No. 17/81	File No. 01/81/50/00011/AM11
Dated:- 01.12.2015	RA File No. 07/24/040/00008/AM11
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0710070925 dated 13.04.2010.
Decision : NC decided to send a letter to firm to submit the following information as per written comments of MoS vide U.O. No. 02(22)/2015-TD dated 16.11.2015 (copy enclosed).	
The case stands deferred to 12.01.2016.	

Sl. No. 367

Case No. AR-	M/s. Minox Metal Private Limited
Meeting No. 17/81	File No. 01/81/50/00432/AM10
Dated:- 01.12.2015	RA File No. 07/24/040/00391/AM10
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0710069470 dated 19.01.2010.
Decision : NC decided to send a letter to firm to submit the following information as per written comments of MoS vide U.O. No. 02(22)/2015-TD dated 16.11.2015 (copy enclosed).	
The case stands deferred to 12.01.2016.	

Sl. No. 368

Case No. AR-	M/s. Finolex Cables Limited
Meeting No. 17/81	File No. 01/81/162/00515/AM13/
Dated:- 01.12.2015	RA File No. 31/80/040/00104/AM02
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 3110004038 dated 11.06.2001.
Decision : NC observed that the case has been referred to DoT. NC decided to wait for their comments.	
The case stands deferred to 12.01.2016.	

Sl. No. 369

Case No. AR-	M/s. Leitwind Shriram Manufacturing Limited
Meeting No. 17/81	File No. 01/81/050/00173/AM11/
Dated:- 01.12.2015	RA File No. 04/24/040/00107/AM11

Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0410116762 dated 30.08.2010.
Decision : NC decided to maintain Status Quo on the subject AA as per written comments of DHI vide U.O. No. 3(37)/2010-TSW(B)/382 dated 20.11.2015 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 370

Case No. AR-	M/s. Asiatic Electrical & Switchgear Private Limited
Meeting No. 17/81	File No. 01/81/50/164/AM09/
Dated:- 01.12.2015	RA File No. 05/24/040/00183/AM09
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0510308162 dated 16.11.2011.
Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(164)/15-ME dated 02.11.2015 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 371

Case No. AR-	M/s. Asiatic Electrical & Switchgear Private Limited
Meeting No. 17/81	File No. 01/81/50/271/AM10/
Dated:- 01.12.2015	RA File No. 05/23/040/00058/AM10
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0510251101 dated 16.10.2009.
Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments.	
The case stands deferred to 12.01.2016.	

Sl. No. 372

Case No. AR-	M/s. Gravita India Limited
Meeting No. 17/81	File No. 01/81/050/00313/AM15/
Dated:- 01.12.2015	RA File No. 13/24/040/00014/AM15/
Subject:	Fixation of norms in respect of Advance Authorization No. 1310047400 dated 17.06.2014.
Decision : NC observed that the case has been referred to MSME. NC decided to wait for their comments.	
The case stands deferred to 12.01.2016.	

Sl. No. 373

Case No. AR-	M/s. NSIL Exports Limited
Meeting No. 17/81	File No. 01/81/050/00310/AM15/
Dated:- 01.12.2015	RA File No. 11/24/040/00002/AM15/

Subject:	Fixation of norms in respect of Advance Authorization No. 1110028050 dated 15.07.2014.
Decision : NC observed that the case has been referred to MoS. NC decided to wait for their comments.	
The case stands deferred to 12.01.2016.	

Sl. No. 374

Case No. AR-	M/s. Manaksia Limited (Formerly Hindusthan Seals Limited)
Meeting No. 17/81	File No. 01/81/050/00418/AM15/
Dated:- 01.12.2015	RA File No. 02/24/040/00123/AM15/
Subject:	Fixation of norms in respect of Advance Authorization No. 0210204981 dated 15.09.2014.
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments.	
The case stands deferred to 12.01.2016.	

Sl. No. 375

Case No. AR-	M/s. Plazma Technologies Private Limited
Meeting No. 17/81	File No. 01/81/050/00478/AM15/
Dated:- 01.12.2015	RA File No. 31/83/040/00147/AM15/
Subject:	Fixation of norms in respect of Advance Authorization No. 3110064966 dated 10.10.2014.
Decision : NC decided to ratify the norms of above AA as per written comments of DeitY vide U.O. No. 17(42)/2014-IPHW dated 16.10.2015 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 376

Case No. AR-	M/s. Sumi Motherson Innovative Engineering Limited
Meeting No. 17/81	File No. 01/81/050/00376/AM11/
Dated:- 01.12.2015	RA File No. 05/24/040/00460/AM10/
Subject:	Fixation of norms in respect of Advance Authorization No. 0510258719 dated 17.02.2010.
Decision : NC observed that the case has been referred to C&PC. NC decided to wait for their comments.	
The case stands deferred to 12.01.2016.	

Sl. No. 377

Case No. AR-	M/s. Guru Rajendra Metalloys India Private Limited
Meeting No. 17/81	File No. 01/81/050/00094/AM15/
Dated:- 01.12.2015	RA File No. 08/24/040/00519/AM14/

Subject:	Modification/amendment of ratified norms in respect of Advance Authorization No. 0810129043 dated 20.02.2014.
Decision : NC decided to maintain Status Quo on the above AA as per written comments of MSME vide email dated 01.12.2015 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 378

Case No. AR-	M/s. MPP Technologies Private Limited
Meeting No. 17/81	File No. 01/81/050/00464/AM11/
Dated:- 01.12.2015	RA File No. 07/24/040/00268/AM11/
Subject:	Modification/amendment of ratified norms in respect of Advance Authorization No. 0710074776 dated 12.10.2010.
Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments.	
The case stands deferred to 12.01.2016.	

Sl. No. 379

Case No. AR-	M/s. Mayfair International
Meeting No. 17/81	File No. 01/81/050/00558/AM15/
Dated:- 01.12.2015	RA File No. 03/95/040/00780/AM15/
Subject:	Modification/amendment of ratified norms in respect of Advance Authorization No. 0310792255 dated 22.12.2014.
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments.	
The case stands deferred to 12.01.2016.	

Sl. No. 380

Case No. AR-	M/s. Kiran Udyog
Meeting No. 17/81	File No. 01/81/050/00451/AM14/
Dated:- 01.12.2015	RA File No. 09/24/040/00321/AM14/
Subject:	Fixation of norms in respect of Advance Authorization No. 0910057813 dated 04.10.2013.
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments.	
The case stands deferred to 12.01.2016.	

Sl. No. 381

Case No. AR-	M/s. Phoenix Foils Private Limited
Meeting No. 17/81	File No. 01/81/050/00559/AM15/
Dated:- 01.12.2015	RA File No. 03/95/040/00554/AM15/

Subject:	Modification/amendment of ratified norms in respect of Advance Authorization No. 0310792002 dated 15.12.2014.
Decision : NC observed that the case has been referred to MoS. NC decided to wait for their comments.	
The case stands deferred to 12.01.2016.	

Sl. No. 382	
Case No. AR-	M/s. Shree-Ji Powerlines
Meeting No. 17/81	File No. 01/81/050/00429/AM14/
Dated:- 01.12.2015	RA File No. 03/95/040/00420/AM14/
Subject:	Fixation of norms in respect of Advance Authorization No. 0310746451 dated 22.08.2013.
Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments.	
The case stands deferred to 12.01.2016.	

Sl. No. 383	
Case No. AR-	M/s. Bharat Heavy Electricals Limited
Meeting No. 17/81	File No. 01/81/050/00640/AM15/
Dated:- 01.12.2015	RA File No. 07/24/040/00268/AM15/
Subject:	Fixation of norms in respect of Advance Authorization No. 0710107135 dated 05.12.2014.
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments.	
The case stands deferred to 12.01.2016.	

Sl. No. 384	
Case No. AR-	M/s. Phoenix Foils Private Limited
Meeting No. 17/81	File No. 01/81/050/00242/AM11/
Dated:- 01.12.2015	RA File No. 03/95/040/00438/AM11/
Subject:	Modification/amendment of ratified norms in respect of Advance Authorization No. 0310593594 dated 23.09.2010.
Decision : NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 2(8)/2014-TW-Vol.II dated 31.08.2015 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Date:15.12.2015
Place:New Delhi

Pradyumna Sahu
Foreign Trade Development Officer

प्रद्युम्न साह / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

5
1.12.13

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Licence
No. 0510357436 dated 18.6.2013 for export of " Power Distribution etc."

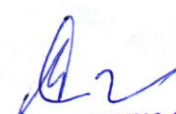
Reference is invited to DGFT U.O. No. 01/81/50/160/AM14/DES-11/320 dated 10.10.2013 seeking comments of this Department on the above mentioned application of M/s. Precision Electronics Ltd. New Delhi "for export of " Power Distribution etc".

2. The FOB value of export is Rs. 2,016,059.00 (US\$ 37,094.00) and CIF value of Import is Rs 497,860.88 (US\$ 9,002.91)

17/81
3. The application has been examined in the Department of Electronics and Information Technology and the Department recommends the ratification of norms of advance licence as per enclosed Annexure 'A'. The party has indicated that they have physically exported all the materials against the Advance Authorization and they will not import any raw material further against this Advance Authorization (copy enclosed), *thus, comments have not been given for other import items.*


(Asha Nangia)
Director

Shri Pradyumna Sahu, FTDO, DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 27(42)/2013-IPHW dated 28.10.2015

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प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Annexure 'A'

Sl. No.	Import Item Name	UOM	Qty in DGFT Lic.	Wastage allowed (%)	Total qty allowed
1	332320 Cable 3x8# UL-SOOW 90C 600 V 33230/16063	Meters	362.67	1.61	335
3	M27500-24SB2T23 M27500-24SB2T23	Meters	1033.56	5	657.72
4	39300 SOOW CABLE 90 C 600 V 5X2# 39300	Meters	23.10	5	22.05
5	M27500-18SB2T23 TS WHITE/BLACK 18 AWG SHIELD M27500-18SBT23	Meters	136.62	5	86.94
14	55A0111-24-9 WHITE UNSHIELDED WIRE 24 AWG 55A0111-24-9	Meters	594.00	0	396
18	55A1121-20-0/9-9 TS SHIELD WHITE/ BLACK 20 AWG 55A1121-20-0/9-9	Meters	48.84	0	33
19	55A1121-22-0/9-9 22 AWG SHILDED TWISTED PAIR 55A1121-22-0/9-9 OR M27500-22-	Meters	293.04	5	186.48
28	55A1131-22-2/4/6-9 TWISTED TRIPLE BL/R/Y SH22 AWG 55A1131-22-2/4/6-9 OR M27500-22SB3T23	Meters	30.36	5	19.32
30	M27500-24SB23 CABLE 3X24 AWG AWG SHD WHITE JACKET M27500-24SB3T23	Meters	47.52	5	30.24
31	M27500-24SB23 CABLE 5X24 AWG AWG SHD WHITE JACKET M27500-24SB3T23	Meters	30.36	5	19.32

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प्रद्युम्न साहू / PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महा निदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

SAURABH RANJAN

From: James Varghese [james.varghese@pel-india.com]
Sent: 15 October 2015 15:14
To: saurabh.ranjan@deity.gov.in
Cc: anangia@deity.gov.in
Subject: Fwd: Fwd: Application for ratification of norms of Advance Licence No.0510357436 dated 18.6.2013
Attachments: Advance License No. 0510357436 Dt. 18th June'13.xls

Respected Madam,

It may be please noted that, We are Physically Exported all materials against Advance License No.0510357436 dated 18.06.2013 and submitted for redemption the Concerned Authority.

So in future, We hereby confirm that , not import any raw material pending against this Advance license

Best Regards,

James Varghese
 Manager- Indirect Taxation
 PRECISION ELECTRONICS LTD.
 D-10, Sector-3, Noida 201301, U.P., India
 Tel: +91-120 2555176/7, +91-120 255156/7 Extn. 266
 Fax: +91-120 252 4337
 M: +91 9910383155
 Email: james.varghese@pel-india.com
 Company website: www.pel-india.com
 "we always know who we're working for"

----- Original Message -----

Subject: Fwd: Application for ratification of norms of Advance Licence No.0510357436 dated 18.6.2013
Date: Sat, 26 Sep 2015 14:18:17 +0530
From: James Varghese <james.varghese@pel-india.com>
To: instant.anil <instant.anil@gmail.com>, instant.hightech <instant.hightech@gmail.com>, Narayan Bisht <narayan.bisht@pel-india.com>

FYIP

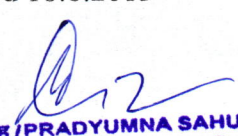
Regards

----- Original Message -----

Subject: Application for ratification of norms of Advance Licence No.0510357436 dated 18.6.2013
Date: Tue, 15 Sep 2015 15:41:58 +0530
From: James Varghese <james.varghese@pel-india.com>
To: saurabh.ranjan@deity.gov.in
CC: anangia@deity.gov.in, Amit Mittal <amit.mittal@pel-india.com>

Respected Madam,

Please refer to your office letter No.W-27/42/2013-IPHW dated 23.07.2015


 प्रद्युम्न साह/PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महा निदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

and subsequently visit & discussion with our Technical representative yesterday dated 14.09.2015 in your office regarding the above mentioned subject.

In this regard., we hereby attached herewith our utilization chart for your kind considerations.

You are kindly requested to please send your report to the concerned department as early as possible

--

Best Regards,

James Varghese

Manager- Indirect Taxation

PRECISION ELECTRONICS LTD.

D-10, Sector-3, Noida 201301, U.P., India

Tel: +91-120 2555176/7, +91-120 255156/7 Extn. 266

Fax: +91-120 252 4337

M:++91 9910383155

Email: james.varghese@pel-india.com

Company website: www.pel-india.com

"we always know who we're working for"


प्रदुम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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No.	ITHC Code	Import Item Name	Qty	UOM
1	85444220	332320 Cable 3x8# UL-SOOW 90C 600 V 33230/16063	362.67	Meters
2	85444220	2x20# UNSHIELD 80C 300 V UL-2509/2576 BK/RD 1895C	6.60	Meters
3	85444220	M27500-24SB2T23 M27500-24SB2T23	1033.56	Meters
4	85444220	39300 SOOW CABLE 90 C 600 V 5X2# 39300	23.10	Meters
5	85444220	M27500-18SB2T23 TS WHITE/BLACK 18 AWG SHIELD M27500-18SBT23	136.62	Meters
6	85441920	NEOPRENE CABLE 6X14# 90C 600 V NO-614	10.18	Meters
7	85366910	M24308/2-2F CONNECTOR D-TYPE 15 PIN FEMALE M24802/2-2F	12.00	No.
8	39172950	S0102R SOL SLEEVE DIA 0.2667 MM, SH 0.13 ECB0049	1080.00	No.
9	39172950	SLEEVING EXPANDO 686DM 1/2 INCH BLK XFR 1/2	63.36	Meters
10	39172950	SLEEVING EXPANDO 686DM 3/4IN DIA, B XFR 3/4	64.94	Meters
11	85441920	3208-0 WIRE 8# BLACK 105C 600 V UL-1028 PVC 3208-0	3.30	Meters
12	85441920	8# GREEN/YELLOW WIRE 105 C 600V UL-1028 3208-54	11.11	Meters
13	85441920	3208-6 WIRE 8# BLUE 105C 600V UL-1028 PVC 3208-6	3.58	Meters
14	85444220	55A0111-24-9 WHITE UNSHIELDED WIRE 24 AWG 55A0111-24-9	594.00	Meters
15	85441920	22# YELLOW WIRE 200C 250V UL-1371 MIL-W-168 2322/19-4	0.44	Meters
16	85441920	22# RED WIRE 200 C 250V UL-1371 MIL-W-16878/2322/19-4	28.82	Meters
17	85441920	22# BROWN 200C 600V UL-1213 MIL-W-1687 2122/19-1	3.08	Meters

प्रदुम्न साह
विदेश व्यापार
Foreign Trade
विदेश व्यापार
Directorate
बाणिज्य
उद्योग

18	85444220	55A1121-20-0/9-9 TS SHIELD WHITE/BLACK 20 AWG 55A1121-20-0/9-9	48.84	Meters	Imported	33.00													
19	85444220	55A1121-22-0/9-9 22 AWG SHIELDED TWISTED PAIR 55A1121-22-0/9-9 OR M27500-22-SB2T23	293.04	Meters	Imported	195.00													
20	85441920	22# BROWN WIRE 105C 600V UL-1015 322-1	0.55	Meters	Not Imported	0.00													
21	85441920	14# BROWN WIRE 105C 600 V UL-1015 3214-1	46.37	Meters	Not Imported	0.00													
22	85441920	22# BLUE WIRE 200C 600V UL-1213 MIL-W- 16878E 585-6	3.08	Meters	Not Imported	0.00													
23	85441920	14# GREEN/YELLOW WIRE 105C 600V, UL- 1015 3079-28	23.87	Meters	Not Imported	0.00													
24	85441920	14# BLUE WIRE 105C 600V UL-1015 3214-6	35.31	Meters	Not Imported	0.00													
25	85441920	20# WHITE WIRE 105C 600 V UL-1015 3220-9	35.31	Meters	Not Imported	0.00													
26	85441920	20# VOILET WIRE 105C 600V UL-1015 3220-7	38.89	Meters	Not Imported	0.00													
27	85441920	3208-1 WIRE 8# BROWN 105C 600V 3208-1	3.58	Meters	Not Imported	0.00													
28	85444220	55A1131-22-2/4/6-9 TWISTED TRIPLE BL/R/Y SH22 AWG 55A1131-22-2/4/6-9 OR M27500-22SB3T23	30.36	Meters	Imported	20.00													
29	85441920	22# BLUE WIRE 105C 600V UL-1015 3222-6	0.55	Meters	Not Imported	0.00													
30	85444220	M27500-24SB23 CABLE 3X24 AWG AWG SHD WHITE JACKET M27500-24SB3T23	47.52	Meters	Imported	31.00													
31	85444220	M27500-24SB23 CABLE 5X24 AWG AWG SHD WHITE JACKET M27500-24SB3T23	30.36	Meters	Imported	20.00													
32	39172950	D-436-38 SOLDER SLEEVE D-436-38	168.00	No.	Not Imported	0.00													
33	39172950	SPLICE, ELECTRIC, STUB, MULTI WIRE CONNECTI D436-61	300.00	No.	Not Imported	0.00													

PRADYUMNA SAHU
 Deputy Director
 General Department of
 External Trade
 Ministry of Commerce
 Government of India
 New Delhi

17
1.12.15

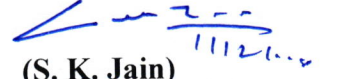
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 01/12/2015 - Case No. 3/14/81 (M/s Sunder Impex Pvt Limited)
(Advance Authorization No. 0510386819 dated 19.05.2014)

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1 & 2 may be allowed as 19.130 MT & 43.043 MT respectively as 1.10 Kgs./Kg. content in the export products.

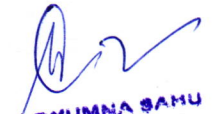
Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/127/2015-TSW/17 dated 01/12/2015


प्रद्युम्न साह / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

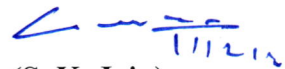
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 01/12/2015 - Case No. 76/17/81 (M/s Rahee Track Technologies Pvt. Limited) (Advance Authorization No. 02102015074 dated 17.10.2014)

Norms may be modified as under:

1. Total net weight of export product may be specified as 19.582 MT containing 14.25 MT of Steel Gross Rail.
2. Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as 14.861 MT as 1.043 Kgs./Kg. content in export item after taking 20 % recovery from scrap.

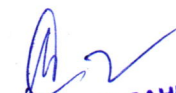
Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/127/2015-TSW/32 dated 01/12/2015


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance License No. Advance Authorization No 0310791182 dated 11.11.2014 -M/s Uttam Galva Steel Limited, Mumbai. ¹⁸

DGFT may refer to their UO No 01/81/50/75/AM-15/DES-2/64 dated 11.03.2015 whereby an application of **M/s Uttam Galva Steel Limited, Mumbai** was forwarded to Ministry of Steel for our comments/views.

The aforesaid case for ratification of Advance License has been examined in the Ministry of Steel based on the quantity exported by the applicant against the AA. The required quantity of items of import has been calculated as per SION at C-473. However, NC decided that the quantity required for per tonne of export product may be given instead of total quantity. Accordingly the required quantity of import to be allowed for per tonne of export product has been calculated and enclosed herewith for consideration of Norms Committee.



(S.K. Bhatnagar)

Deputy Industrial Adviser

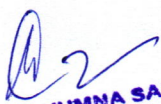
Telefax: 011-23062490

17/81
Shri P. Sahu, FTDO, DGFT, UdyogBhawan, New Delhi.

Ministry of Steel U.O.No. 2(5)/2015-TW dated 19.11. 2015


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
बाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl.No	Advanced Authorisation No. & Date	Description of Item of Export
1	0310791182 dated 11.11.2014	Cold rolled Galvanized/Galvanealed (Plan/corrugated) Alloy Steel Sheets/ Strip Wide Coils.


प्रद्युम्न साह / PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Alstom India Ltd. for ratification of norm of AA No. 3410040713 dated 24.11.2014

Reference: DGFT ID Note No. 01/81/50/570/AM15/DES-II/233 Dated 01.10.2015.

O/o DGFT may refer to firm's reply dated 21.09.2015 forwarded to this office under above reference. It is stated in the reply that spare of the Rotor Pole mentioned at Sl. No. 3 of export product list can be used as replacement of complete Pole in case of failure of Pole during machine operation. In view of the explanation furnished it implies that Rotor Pole and Rotor Pole spares are same. It is therefore not clear why the firm has given net weight of export product no. 3 different from net weight of export product no. 1 & 2. The firm may therefore be requested again to explain why the net weight per piece of export product no. 3 is less than the net weight of export product no. 1 & 2. They may also be requested to furnish working out calculation for input quantity requirement as per Sl. No. 11 of SDL linking with the rating of export product.

g. 27.10.15
(Gajraj Singh)

Sr. Development Officer

17/81
FTDO, DES-II, DGFT.

DHI UO No. 3(36)/2015/TSW(B)/ dated 27.10.2015.

(369)

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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1-12-15

Subject: **Ratification of AA no. 0310795045 dt-31.03.2015 of M/s. Steel Gems,
Mumbai**

To: nc2.dgft@nic.in

Date: 11/16/15 02:40 PM

From: Dashrath Tukaram Parate FTDO <dt.parate@nic.in>

Sir,

Kindly refer to your mail dt-13.11.2015 on the above mentioned subject addressed to Addl.DGFT, Mumbai asking for the status of the case, I have to inform you that Advance authorization no.0310795045 dt-31.03.2015 issued to M/s. Steel Gems, Mumbai has been surrendered un-utilized by the firm for cancellation and same is cancelled by this office on 02.07.2015. This is for your information and further necessary action.

Regards,

D.T.Parate
FTDO No-Norms-II


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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01/81/50/154/AM16/DES-11/40

DES 11/40
bn dm

47
7.12.15

To,
The Director,
Department of Electronic & Information Technology,
Ministry of Communication and Information Technology,
Electronics Niketen,
6, C.G.O. Complex,
New Delhi – 110003

Dated: October 26, 2015

Kind Attn.: Ms. Asha Nangia.

Ref: Your Letter No.: 17(41)/2015 – IPHW dated 28.09.2015.

Dear Madam,

With reference to above referred letter in respect of ratification of norms pertaining to **Advance Authorization No. 1010059108 dated 13.04.2015**, we would like to inform the following :

The DGFT application pertains to this Advance Authorisation is DGFT U.O No. 01/81/50/154/AM16/DES-11/40 Dt.28/07/2015 which was already sent to you by Sh. Pradyumna Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.

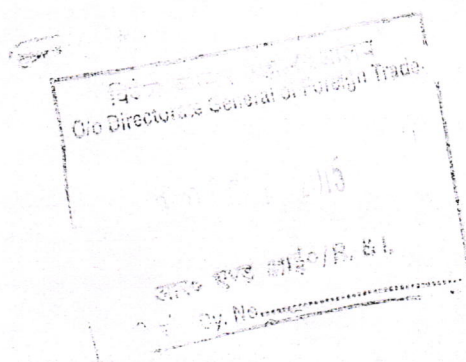
In this regard, we wish to inform your good office that we have applied for amendment of the above mentioned Advance Authorisation and waiting for the amended authorisation.

We shall depute our representative for discussion and provide all the information requested in the above referred letter in order to ratify the norms once we receive the amended copy of advance authorisation.

Thanking you,

Yours faithfully,
For FCI OEN Connectors Ltd

R. Ajith Kumar
Manager- Commercial



Copy to: 1) Sh. Pradyumna Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi –
✓ File No. DGFT U.O No. 01/81/50/154/AM16/DES-11/40 Dt.28/07/2015

2) Office of JDGFT, Kochi – File No.: 10/24/040/00140/AM15

प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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Uyog Bhawan, New Delhi
Director General of Foreign Trade
Foreign Trade Development Office
Ministry of Commerce and Industries
New Delhi 110002

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 01/12/2015 - Case No. 16/5/81 (M/s AGH Altech Private Limited) (Advance Authorization No. 0510394025 dated 29.04.2015)

Norms may be modified as under:

1. Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as 147.144 Kgs. as 1.03 Kgs./Kg. content in the export products.

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/127/2015-TSW/51 dated 01/12/2015

प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

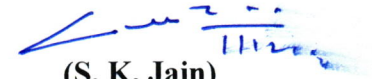
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 01/12/2015 - Case No. 13/8/81 (M/s. Alcomex Springs Pvt Limited)
(Advance Authorization No. 3110065421 dated 08.05.2015)**

Advance authorization may be ratified as under on repeat basis:

1. Weight of export items at Sl. No. 1 to 26 does not include weight of plugs.
2. Import items from Sl. Nos. 1 to 26 shall be of same grade as contained in the export product.
3. Quantities of import items from Sl. No. 1 to 26 may be allowed as 1.04 Kgs./Kg. content in export items at Sl. No. 1 to 26 respectively.
4. Quantities of import items at S.No. 27 & 28 put together may be allowed upto 2 % of FOB value of exports.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/127/2015-TSW/52 dated 01/12/2015



प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 01/12/2015- Case No. 7/14/81 (M/s High Energy Batteries (I) Limited) (Advance Authorization No. 0410160494 dated 11.05.2015)

Advance Authorization may be ratified as under on repeat basis as per firm's Advance Authorization Nos. 0410104670 dated 18.05.2009 & 0410109497 dated 18.11.2009 ratified in Norms Committee Meeting No. 11/81 dated 28/08/2012:

- (i) Net weights of export products at Sl. Nos. 1, 2, 3 & 4 may be specified as 1440 Kgs., 228 Kgs., 4800 Kgs. & 630 Kgs. respectively.
- (ii) Export item at Sl. No. 1 to contain 288 Kgs. of Silver.
- (iii) Export item at Sl. No. 2 to contain 57.6 Kgs. of Silver.
- (iv) Words "No. of cells 15 Nos." may be suffixed with the description of export product at Sl No. 1.
- (v) Words "No. of cells 20 Nos." may be suffixed with the description of export product at Sl. No. 3

Quantities of import items may be allowed as under:

1. Quantity of import item at S.No.1 may be allowed as 290.88 Kgs. as 1.01 Kgs./kg. content in export item at Sl. No. 1.
2. Quantities of import items at S.Nos.2 & 3 may be allowed as 281.52 Kgs. & 138.32 Kgs respectively as 1.02 Kgs./kg. content in export item at Sl. No. 1.
3. Quantities of import items at S.Nos.4, 5 & 6 may be allowed as 52.92 Kgs., 15.12 Kgs. & 195.32 Kgs. as 1.05 Kgs./kg. content in export item at Sl. No. 1.
4. Quantity of import item at Sl.No.7 may be allowed as 58.176 Kgs. as 1.01 Kgs./kg. content in export item at Sl. No. 2.
5. Quantities of import items at S.Nos.8 & 9 may be allowed as 56.304 Kgs. & 27.66 Kgs. respectively as 1.02 Kgs./kg. content in export item at Sl. No. 2.
6. Quantities of import items at S.Nos.10, 11 & 12 may be allowed as 10.584 Kgs., 3.024 Kgs & 39.06 Kgs. respectively as 1.05 Kgs./kg. content in export item at Sl. No. 2.
7. Quantity of import item at Sl. No. 13 may be allowed as 1.05 Mtrs./Mtr. content in the export item at Sl. No. 3.
8. Quantity of import item at Sl. No. 14 may be allowed as 1.02 Mtrs./Mtr. content in the export item at Sl. No. 3.
9. Quantity of import item at Sl.No.15 may be allowed as 558.6 Kgs. as 1.05 Kgs./kg. content in export item at Sl. No. 3.
10. Import items at Sl. No. 16 & 17 may be allowed on net to net basis with accountability clause in export item at Sl. No. 3.
11. Quantity of import item at Sl. No. 18 may be allowed as 1.05 Mtrs./Mtr. content in the export item at Sl. No. 4.

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प्रद्युम्न साहू/PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

12. Quantity of import item at Sl. No. 19 may be allowed as 1.02 Mtrs./Mtr. content in the export item at Sl. No. 4.
13. Quantity of import item at Sl.No.20 may be allowed as 83.8 Kgs. as .05 Kgs./kg. content in export item at Sl. No. 4.
14. Import items at Sl. No. 21 & 22 may be allowed on net to net basis with accountability clause in export item at Sl. No. 4.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/127/2015-TSW/54 dated 01/12/2015



प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl. No.	ITHC Code	Import Item Name	Qty	UOM	Import Status		Export Item-1 83/0- Power Distribution Box 5351832-1 / KVR9730												Total Qty. Reqd.	Total Wastage Qty. Claimed	Wastage Claimed in %	Wastage Justifications
					Imported / Not Imported	Qty.	Per Unit	5 Units	Per Unit	5 Units	Per Unit	6 Units	Per Unit	8 Units	Per Unit	11 Units	Per Unit	12 Units				
1	85444220	332320 Cable 3x8# UL-SOOW 90C 600 V 33230/16063	362.67	Meters	Imported	335.00								24.3	194.4	12.3	135.3		329.7	5.30	1.61	Stripping, Twisting, Crimping, Standard length spool etc.
2	85444220	2x20# UNSHIELD 80C 300 V UL-2509/2576 BK/RD 1895C	6.60	Meters	Not Imported	0.00																
3	85444220	M27500-24SB2T23 M27500-24SB2T23	1033.56	Meters	Imported	689.00											78.3	626.4	626.4	62.60	9.99	Stripping, Twisting, Crimping, Standard length spool etc.
4	85444220	39300 SOOW CABLE 90 C 600 V 5X2# 39300	23.10	Meters	Imported	23.10					3.5	21							21	2.10	10.00	Stripping, Twisting, Crimping, Standard length spool etc.
5	85444220	M27500-18SB2T23 TS WHITE/BLACK 18 AWG SHIELD M27500-18SBT23	136.62	Meters	Imported	91.00											10.35	82.8	82.8	8.20	9.90	Stripping, Twisting, Crimping, Standard length spool etc.
6	85441920	NEOPRENE CABLE 6X14# 90C 600 V NO-614	10.18	Meters	Not Imported	0.00																
7	85366910	M24308/2-2F CONNECTOR D-TYPE 15 PIN FEMALE M24802/2-2F	12.00	No.	Not Imported	0.00																
8	39172950	S0102R SOL SLEEVE DIA 0.2667 MM, SH 0.13 ECB0049	1080.00	No.	Not Imported	0.00																
9	39172950	SLEEVING EXPANDO 686DM 1/2 INCH BLK XFR 1/2	63.36	Meters	Not Imported	0.00																
10	39172950	SLEEVING EXPANDO 686DM 3/4IN DIA, B XFR 3/4	64.94	Meters	Not Imported	0.00																
11	85441920	3208-0 WIRE 8# BLACK 105C 600 V UL-1028 PVC 3208-0	3.30	Meters	Not Imported	0.00																
12	85441920	8# GREEN/YELLOW WIRE 105 C 600V UL-1028 3208-54	11.11	Meters	Not Imported	0.00																
13	85441920	3208-6 WIRE 8# BLUE 105C 600V UL-1028 PVC 3208-6	3.58	Meters	Not Imported	0.00																
14	85444220	55A0111-24-9 WHITE UNSHIELDED WIRE 24 AWG 55A0111-24-9	594.00	Meters	Imported	396.00											49.5	396	396	0.00	0.00	
15	85441920	22# YELLOW WIRE 200C 250V UL-1371 MIL-W-168 2322/19-4	0.44	Meters	Not Imported	0.00																
16	85441920	22# RED WIRE 200 C 250V UL-1371 MIL-W-16878/2322/19-4	28.82	Meters	Not Imported	0.00																
17	85441920	22# BROWN 200C 600V UL-1213 MIL-W-1687 2122/19-1	3.08	Meters	Not Imported	0.00																

प्रद्युम्न साहू / PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशक
 Directorate General of Foreign Trade
 बाणिज्य विभाग / Dept. of Commerce
 प्रद्युम्न साहू, नई दिल्ली
 Jyoti Bhawan, New Delhi

[illegible]

PRADYUMNA SAHU
Assistant Officer
Foreign Trade Development
Foreign Trade Department
Ministry of Commerce
Government of India
New Delhi
10/08/2019

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1.12.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Toshiba JSW Power Systems Pvt. Ltd. for ratification of norm of AA No. 0410160496 dated 12.05.2015

Reference: DGFT ID Note No. 01/81/50/117/AM16/DES-II/102 Dated 20.08.2015.

O/o DGFT may refer to firm's reply dated 14.08.2015 forwarded to this office under above reference. It has been examined and based on information made available therein, it is observed that AA No. 0410160497 dated 12.05.2015 issued to the same firm for the same export product has been recommended vide this office UO No. 3(140)/2015/TSW (B) dated 04.11.2015. In the present case additional major raw material listed at Sl. No. 336 is core punching material (CRGO Electrical Steel Coil) which may be allowed as 221 MT with 10% wastage. Other inputs may be allowed on repeat basis as in AA No. 0410160497.

This issue with the approval of JS(RKS).

17/81
4.11.15
(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(141)/2015/TSW(B)/ dated 04.11.2015.

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प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Toshiba JSW Power Systems Pvt. Ltd. for ratification of norm of AA No. 0410160497 dated 12.05.2015

Reference: DGFT ID Note No. 01/81/50/118/AM16/DES-II/103 Dated 20.08.2015.

O/o DGFT may refer to firm's reply dated 14.08.2015 forwarded to this office under above reference. It has been examined and based on information made available therein, the proposal is recommended as under:

Export Product: 800 MW Generator and Excitation System – 1 Set.
(Total net wt.- 610.21 MT)

Import Input:

Sl. No.	Item	Qty. recommended with (% wastage)
49	Copper Bar for connection ring	1310 Kg.(0.4%)
94	Stainless steel Finger Bar	417 Kg.(2%)
173,174	Copper Bus Bar	848 Kg. (1%)
215	18 Mn-18 Cr Steel Retaining ring, un-machined	4000 Kg. (4%)
221	Steel (A7NO1ST6) bar for blades of Rotor Fan	290 Kg. (240%)
223	Copper Strip for Rotor coil	12156 Kg. (1%)
246	Copper bar Stator coil	9765 Kg. (3%)
303	Water based varnished	4800 Kg. (5%)

Item no. 85 , 86, 230- deleted since details have not been given.

Total items 305. Rest of the items on net to net basis, nil wastage and accountability clause.

This issue with the approval of JS(RKS).

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(140)/2015/TSW(B)/ dated 04.11.2015.

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प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

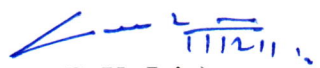
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 01/12/2015- Case No. 22/8/81 (M/s Gupta Metal Sheets Limited)
(Advance Authorization No. 0510394629 dated 19.06.2015)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as 1.075 Kgs./kg. content in the export item as per Sl. No. 1 (a) of SION C-1196..
2. Quantities of import items at Sl. No. 2 & 3 may be allowed as 1.064 Kgs./kg. content in the export item as per as per Sl. No. 1 (b) & 1 (c) of SION C-1196.

Norms committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/127/2015-TSW/70 dated 01/12/2015


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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1-12-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s Toshiba Transmission & Distribution System (I)
Pvt. Ltd. for ratification of norm of AA No. 0910062329 dated
13.07.2015

Reference: DGFT UO No. 01/81/50/274/AM16/DES-II/249 Dated 26.10.2015.

Reference above application it is observed that there is an existing SION
at C-325 for export products covered in the authorization. The proposal is
therefore recommended as under:

1. Import items listed from Sl. No. 1 to 5 may be allowed as per existing
SION.
2. Rest of the import items are components and may be allowed on net to
net basis as per condition of GN-4 for engineering products.

This issue with the approval of IA(KKT).

01C 20.11.15

(Gajraj Singh)
Sr. Development Officer

17/81
FTDO, DES-II, DGFT.

DHI UO No. 3(194)/2015/TSW(B)/ dated 20.11.2015.

(383)

प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

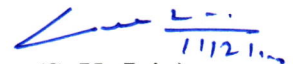
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 01/12/2015 -Case No. 4/14/81 (M/s Jay Bhawani Metal Industries)
(Advance Authorization No. 0310798011 dated 07.08.2015)**

Advance Authorisation may be ratified as under:

1. Taking clue from SIONs C-1184 & C-1185, quantity of import item may be allowed as applied for i.e. 25500 Kgs. as 1.02 Kgs./Kg. content in export items.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/127/2015-TSW/77 dated 01/12/2015



प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of norm in terms of Para 4.7 of HBP (Vol-I) for Advance No No 0310798305 dated 20.08.2015 - M/s Bill Energy Systems Limited, Mumbai.

DGFT may refer to their UO No 01/81/50/270 /AM-16/DES-II/96 dated 27.10.2015 for ratification of above mentioned Advance Authorization of **M/s Bill Energy Systems Limited, Mumbai**. It may be noted that the aforesaid application for ratification was received in the Ministry of Steel on 18.11.2015.

Ministry of Steel recommends the import of Cold Rolled Grain Oriented Electrical (prime) Steel coils of relevant grade with wastage of 1.015 Kg/kg against export Cold Rolled Grain Oriented Electrical steel (Prime) Sheets & Strips subject to the condition that width of imported coils is more than the respective width of export products.

17/81



(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri P. Sahu, FTDO, NC-II, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(24)/2015-TW dated 20.11.2015


प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

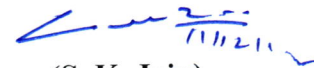
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 01/12/2015 -Case No. 8/14/81 (M/s Jay Bhawani Metal Industries)
(Advance Authorization No. 0310798356 dated 21.08.2015)

Advance Authorisation may be ratified as under:

1. Taking clue from SIONs C-1184 & C-1185, quantity of import item may be allowed as applied for i.e. 25500 Kgs. as 1.02 Kgs./Kg. content in export items.

Norms committee may take a view

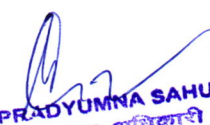


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/127/2015-TSW/80 dated 01/12/2015



प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

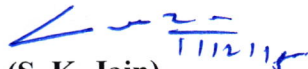
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 01/12/2015- Case No. 7/17/81 (M/s Peshwa Engineering & Wire Company) (Advance Authorization No. 5210041627 dated 07.09.2015)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format.
2. Use of Paper Tube (import item at Sl. No. 2) in export product.

Norms committee may take a view.


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/127/2015-TSW/84 dated 01/12/2015


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार सहाय विभाग
Directorate General of Foreign Trade
बाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

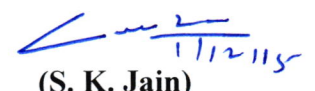
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 01/12/2015 - Case No. 13/17/81(M/s KEI Industries Limited) (Advance Authorization No. 0510395590 dated 11.09.2015)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.
4. Wastage claimed on each import item.

Norms committee may take a view


11/12/15

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/127/2015-TSW/86 dated 01/12/2015


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
बाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

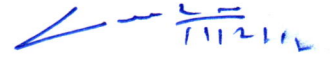
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 01/12/2015 - Case No. 19/17/81 (M/s Kumar Engineering Works)
(Advance Authorization No. 0510395594 dated 14.09.2015)

Advance Authorisation may be ratified on repeat basis as under:

1. Words "containing 188100 Kgs of Stainless Steel" may be suffixed with the description of export product.
2. Words "of relevant thickness and grade" may be suffixed with the description of import item and its quantity may be allowed as 206910 Kgs. as 1.10 Kgs./Kg. content in the export products.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/127/2015-TSW/87 dated 01/12/2015



प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

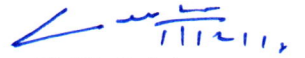
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 01/12/2015 - Case No. 17/17/81 (M/s Casablanca Industries Private Limited) (Advance Authorization No. 0510395742 dated 24.09.2015)

Advance Authorization may be ratified as under on repeat basis:

1. Quantity of import item at Sl. No. 1 may be allowed as 410 MT as 1.05 Kgs./Kg. content in the export product.
2. Quantities of import items from Sl. Nos. 2 to 5 may be allowed within 5 % of FOB value of exports taking clue from SION C-2052.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/127/2015-TSW/92 dated 01/12/2015



प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

93
1.12.15

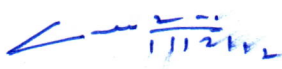
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 01/12/2015 - Case No. 9/17/81 (M/s B. C. Power Controls Pvt. Ltd.)
(Advance Authorization No. 0510395746 dated 28.09.2015)**

Advance Authorisation may be ratified as under:

- 1 Quantities of import items at Sl. No. 1 to 8 may be allowed as applied for i.e. 2589.44 Kgs., 1479.3 Kgs., 1332.6 Kgs., 7396.4 Kgs., 11834.4 Kgs., 13868.4 Kgs., 19415.7 Kgs. & 18491.2 Kgs., respectively, as per Engineering Table No. 5.
- 2 Quantities of import items at Sl. No. 9 to 12 may be allowed as applied for i.e. 15532.56 Kgs. & 17566.6 Kgs., 22303.85. & 27736.8 Kgs.. respectively, taking clue from Engineering Table No. 5.
- 3 Quantity of import item at Sl. No. 13 may be allowed as 2040 Kgs. as per Table 5.
- 4 Quantities of import items at Sl. No. 14 to 19 may be allowed as applied for i.e. 3468 Kgs., 1849 Kgs., 2776.5 Kgs., 13869 Kgs., 22189.5 Kgs., & 11557 Kgs. respectively, as per Engineering Table No. 5.

Norms committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/127/2015-TSW/93 dated 01/12/2015


प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

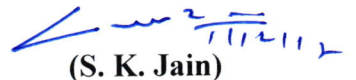
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 01/12/2015 - Case No. 15/17/81 (M/s Thermo Cables Limited) (Advance Authorization No. 0910062668 dated 28.09.2015)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of each Cable
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/127/2015-TSW/94 dated 01/12/2015



प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

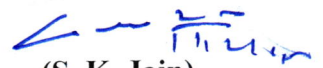
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 01/12/2015- Case No. 8/17/81 (M/s Horizon Exports) (Advance Authorization No. 0610038233 dated 08.10.2015)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise.
2. Use of 0.18 mm thick G. I. coil (import item at Sl. No. 1) for the manufacture of G.I. Pipe of 20 mm & 25 mm thick (export item at Sl. No.1).
3. Use of 0.20 mm thick G. I. coil (import item at Sl. No. 2) for the manufacture of G.I. Pipe of 20 mm & 25 mm thick (export item at Sl. No.2).

Norms committee may take a view.


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/127/2015-TSW/96 dated 01/12/2015


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
बाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of norm in terms of Para 4.7 of HBP (Vol-I) for Advance No 0810136247 dated 09.10.2015 - M/s Vardhman Stampings Pvt Ltd, Ahmedabad.

DGFT may refer to their UO No 01/81/50/ 334 /AM-16/DES-II/62 dated 24.11.2015 for ratification of above mentioned Advance Authorization of **M/s Vardhman Stampings Pvt Ltd, Ahmedabad.**

Ministry of Steel recommends the import of Cold Rolled Grain Oriented (CRGO) Electrical Steel (prime) coils of relevant grade with wastage of 1.015 Kg/kg against export CRGO Electrical Steel coils in slitted form subject to the condition that width of imported coils is more than the respective width of export products.


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri P. Sahu, FTDO, NC-II, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(17)/2015-TW dated 30.11.2015


प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा विदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

STATE OF NEW YORK
IN SENATE
JANUARY 1, 1902.
REPORT
OF THE
COMMISSIONER OF THE LAND OFFICE
IN RESPONSE TO A RESOLUTION
PASSED BY THE SENATE
MAY 1, 1899.
ALBANY: J. B. LIPPINCOTT & CO. PRINTERS.
1902.

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 01/12/2015 - Case No. 346-A/R (M/s Shubhlaxmi Metals & Tubes Pvt. Limited) (Advance Authorization No. 0310616009 dated 15.02.2011)

For redemption purpose, Advance Authorisation may be ratified as under on repeat basis as per their A.A. No. 0310527168 dated 06.07.2009 ratified in NC meeting No. 47/81 dated 07.02.2012, as requested by the firm:

1. Following may be suffixed with the description of export product:
 - “ OD 19.05 mm x 1.65 mm – Qty 1.76 MT,
 - OD 19.05 mm x 2.1 mm – Qty 0.42 MT,
 - OD 14 mm x 1.24 mm – Qty 0.65 MT,
 - OD 21.3 mm x 3.20 mm – Qty 0.819 MT,
 - OD 12.7 mm x 2.11 mm – Qty 0.61 MT,
 - OD 25 mm x 2 mm – Qty 5.175 MT,
 - OD 25.4 mm x 2.11 mm – Qty 0.96 MT,
 - OD 30 mm x 2 mm – Qty 1.17 MT,
 - OD 26.90 mm x 2.6 mm – Qty 0.928 MT&
 - OD 26.90 mm x 3.2 mm – Qty 1.128 MT”
2. Total net weight of export product may be modified as 13.62 MT.
3. Description and quantity of import item may be modified as under:
 - “Seamless Stainless Steel Tubes/Pipes (Hot Finished) Grade 321
 - Size OD 25 mm x 2 mm – Qty 4.488 MT,
 - Size OD 21.3 mm x 3.2 mm – Qty 0.750 MT,
 - Size OD 26.9 mm & above – Qty 7.546 MT&
 - Size OD 33.7 mm & above – Qty 3.968 MT”
4. Total quantity of import items may be allowed as 16.752 MT as 1.23 Kgs./Kg. content in export items after taking clue from SION C-831.

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/127/2015-TSW/346-A/R dated 01/12/2015

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प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
बाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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Subject: **AA no 0310727698 dtd 11.03.13 of M/s Techfab**
To: nc2.dgft@nic.in

Date: 11/03/15 10:55 AM
From: Kanwalinder Sodhi <kanwalinder.sodhi@nic.in>

Dear sir

With reference to the subject AA, the comments of this division are as under:-

Status quo is to be maintained.

Regards

K.S.Sodhi

AD-ME

17/81


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

- 74 -

AR-358
1.12.15
30/10/15
Jm DM

No. 46011/41/2012-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the October 29, 2015

OFFICE MEMORANDUM

**Sub. : Re-fixation of ratified of norms in respect of Advance Authorization
No. 0410129115 dated 11.10.2011 of M/s. Gamesa Wind Turbines
Pvt. Ltd., - reg.**

The undersigned is directed to refer to **DES-II (ID)** on the subject cited above and to communicate that the **Advance Authorisation Number** vide your UO No. 01/81/050/488/AM-12/083 dated 20.10.2015

2. The reply with reference to the letter of even number dated 24.02.2014 (copy enclosed) is not received so far. Please expedite the reply in detail for the examination of the application.
3. The details sent are very unclear; therefore to examine the application we need the information as per our letter dated 24.02.2014 (copy enclosed) which is to be examined.


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Encl : as stated above

✓ Shri Pradyumna Sahu,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 267
Fax: 2306 2225/23061613


प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Shastri Bhawan, New Delhi-110 001
Dated, the 24th February, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Gamesa Wind Turbines Pvt. Ltd. for the import of raw material against the export of G 58 Wind Turbine Blades. (Advance Authorization No. 0410129115 dated 11.10.2011).

The undersigned is directed to refer to DGFT U.O. No. 01/81/50/00488/AM12/DES-II/2377 dated 17.12.2012 & U.O.No.01/81/50/488/Am-12/DES-II/2688 dated 11.03.2013 on the subject mentioned above. The proposals of the firm has been examined in this office based on the additional information received from the firm.

2. The item of export are FRP Rotor Blade for Wind Electricity Generator (Model No.G 58). The weight of one FRP Rotor Blade is about 3210 kgs $\pm$ 3%. This is probably the largest plastic processed article so far being manufactured and exported from the country. The item of export i.e. Fiber Reinforced Plastic (FRP Blade) are to be used for generation of electricity through windmill, which is a non conventional method of generation of electricity.

3. The main raw materials to be used in the manufacture of FRP Rotor Blades can be divided into major categories like Glass Fiber Roving/Mat, PVC Foam, unsaturated polyester resin, additives, adhesives, metallic/non-metallic parts, balsa wood, PVC Foam Sheet and various process consumables like film, tape, paints etc.

4. The manufacturing process of FRP Blade is a multi stage complex process involving various stages like, **Blade moulding, Cutting & Grinding, Finishing and Assembling**. The FRP Rotor Blade comprises of two halves (shells), the upwind and downwind respectively. A web is placed between the two halves. The blade is made by moulding the two shelves and gluing them together with the web in between. The Blade Moulding Process involves multiple stages like mould preparation, gel coating, get coat curing, glass fiber lay up, vacuum bagging, vacuum infusion of thermosetting resins, curing, foil removal, web placement between the two halves, mould joining, mould closing, curing, de-moulding. The manufacturing process is based on Fiber Reinforced Technology and the product is thermosetting in nature. Any type of scrap or rejected FRP Blade can not be re-used in any form and is waste.

5. The firm have furnished the detailed break up of raw material/ consumables required for one number of FRP Rotor Blade, net content in the export product, group wise summary of raw material, nexus on weight to weight basis, details of production and consumption of raw material in the past duly certified by CA, etc.

6. Keeping in view the Department of Chemicals and Petrochemical recommends the quantity of items as indicated in attached Annexure (3 Pages) for the export of one member of G – 58 Wind Turbine Blade (Weight 3210 kgs $\pm$ 3%).

7. This issue with the approval of competent authority.

Shri Raman Kumar
Shri Raman Kumar, FTDO
O/o, DGFT, DES-2,
Udyog Bhawan,
New Delhi-110001

Pradyumna Sahu
प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Dharam Vir
(Dharam Vir) 24/2/2014
Section Officer
Tele:- 2338 2575

RAW MATERIAL LIST

SL No as per License	Reference	Description	Qty Per Blade in
			5.704
1	96165	Resin Epoxy 2C Base SP 110	1.759
2	96166	Resin Epoxy 2C Hardener Fast SP 110F	15.829
3	96655	GEL COAT EPOXY HARDENER GURIT SP8565	1.168
4	96658	Topcoat epoxy hardener SP 7856	0.387
6	96661	Resin Epoxy 1C SP 9435	14.951
9	108401	VACUUM BAG SEALANT TAPE TYGAVAC TV-200-Y	4.025
12	702708	Omega Profile for Lightning Conductor Ca	0.005
18	741095	VENTILATION PIPE	500.000
22	C730306	G52-G58 ROOT JOINT WITH INSERTS	17.000
23	C741201	6M G58 JUNIOR	17.000
23	C741201	6M G58 JUNIOR	245.000
27	GP022019	PP GE UD 1600 32 1000MM 219ML GU E91-1 Z	222.000
28	GP022020	PP GE UD 1600 32 1000MM 224ML SP WE91-1	77.620
29	GP022024	Pp Ge Bx 600 45 245 130 Gu We91-2 Ca	3.119
30	GP023634	TOPCOAT EPOXY RESIN SP RAL 9018 ADJUST	15.000
31	GP032046	G58 SHELLS PVC CORE CHINA	192.800
32	GP037620	PP GE TX 950 44 1260 202ML GURIT WE90-5	30.460
33	GP037621	PP GE BX 600 35 1250 390 GU WE90-5 CA	13.000
34	GP037622	PP GE BFX 650 43 1250 390ML GURIT WE90-5	82.000
35	GP041848	PP GE BX 600 50 1250 390 GU WE91-2 CN	33.550
36	GP043737	G58 SPAR PVC DIAB CORE	7.952
39	GP066574	PERFORATED FILM 1520MM	0.907
40	GP066575	RELEASED FILM 600MM	2.550
41	GP066576	RELEASED FILM 750MM	10.384
42	GP066648	VACUUM BAG 4570MM	3.233
43	GP066663	VACUUM BAG TUBULAR 457MM	21.916
44	GP066669	VACUUM BAG TUBULAR 1820MM	32.699
45	GP066674	BREATHER MATERIAL 150G 400MM	25.323
46	GP066677	BREATHER MATERIAL 150G 1520MM	0.332
47	GP066692	PEEL PLY 100MM	3.062
48	GP066700	PEEL PLY 500MM	14.185
49	GP073948	FILLER PU 3C FINE BASE R9018 BERGOLIN 6D	3.926
50	GP073958	FILLER PU 3C HARD BERGOLIN 7D202	0.120
51	GP073964	FILLER PU 3C ACC BERGOLIN 6D972	85.160
52	GP074012	GEL COAT EPOXY BASE RAL9018 GURIT SP1331	27.753
53	GP074029	DF G BX R 600 316MM CPIC	97.678
54	GP074034	DF G BX 450 1260MM CPIC	25.276
55	GP074038	DF G BX 600 1260MM CPIC	4.033
56	GP074039	DF G TX 900 1260MM CPIC	14.639
57	GP074041	YARN GLASS 1200 TEX CPIC	0.793
58	GP074042	DF G BX90 150 100MM OWENS CORNIN	9.378
59	GP074624	ADH PU BASE SIKa 7818	6.122
60	GP074625	ADH PU HAD SIKa 7050	2.100
61	GP074626	ADH PU HARD HUNSTMAN ARATHANE 3304 IS	3.323
62	GP074627	ADH PU BASE HUNSTMAN ARATHANE 4497 PO	3.153
63	GP081432	FLEXILE PUR FOAM 30X35MM	61.430
64	GP093028	PP GE TX 900 38 1260 195ML GURIT WE90-5	0.213
74	P701001	G58 BALANCED BLOCK	0.881
76	P701150	Sealant PUR Sika Sikaflex 521 UV	0.400
77	P709077	Tape PU antierosion 150mm 3M 8607	0.090
78	P709079	SEALANT PUR 50cc 3M ES2000	0.017
81	P770412	LIGHTNING CONDUCTOR CLAMP	14.951
158	108401	Vacuum Bag Sealant Tape Tygavac Tv-200-Y	

1976.355

for Gamesa Wind Turbines Pvt. Ltd.
S. Velumy
 Authorised Signatory

प्रदुम्न साहू/PRADYUMNA SAHU
 Foreign Trade Development Officer
 विदेश व्यापार महाविभाग
 Directorate General of Foreign Trade
 वाणिज्य विभाग, नई दिल्ली
 Udayog Bhawan, New Delhi

MECHANICAL COMPONENT LIST

SL No as per License	Reference	Description	Qty Per Blade in Kgs
7	105717	BRONCE ? BSP MALE-MALE ADAPTER	1.200
8	108184	O-RING D7.59X2.62 VITON	0.006
10	132425	BRONZE HYDR.CAP 1-4	0.900
11	149497	Cap For Grease Nipple M6	0.006
13	731051	Tip Lightning Receptor Screw	2.000
14	731052	Intermediate Lightning Receptor Screw	2.000
15	731055	TIP LIGHTNING RECEPTOR	1.000
16	731060	Lightning Receptor Support 5mm	3.000
17	731071	BEAM SUPPORT	3.000
19	761087	CLAMP FOR LIGHTNING CABLE	1.000
20	C410404	G5x PIN BRACKET PRE ASSEMBLED	4.500
21	C712002	G5X ASSEM. MECHAN. OF SELF PITCH WASH. N2	2.165
24	F250014	GREASE NIPPLE ?" G	0.540
37	GP055189	DIVERTER STRIPS	0.003
38	GP064038	G5X DACROMET FASTENER GROUPING (BLADE)	2.460
65	P410402	BLADE PLATE MACHINED	0.000
66	P410407	PLATE FOR PIN BRACKET	3.670
67	P410408	THREADED LOWER PLATE	6.670
68	P410409	COVER FOR BLADE PLATE G5x	5.330
69	P630322	A2 M10X20 DIN 933 SCREW	0.020
70	P630375	SCR.ISO 4014-M24x240-10.9-DAC500B	53.129
71	P630376	SCR.ISO 4014-M24x300-10.9-DAC500B	1.185
72	P630686	BOLT ISO 4014-M24X160-10.9-DAC500B	5.176
73	P650156	WAS.DIN 6798 A-10-350 HV-DAC500B	0.030
75	P701032	Lightning Receptor, Tilted	2.000
79	P710023	BLADE BEARING G5x (SIMPLE ROW)	400.000
80	P749043	Lightning conductor cable tube	0.750
82	P770413	CABLE 1X50 TINNED (7X52X0,4)	13.647

515.386

for Gamesa Wind Turbines Pvt. Ltd.

S. Velumy
Authorised Signatory

[Signature]

[Signature]
प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
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Udyog Bhawan, New Delhi

COMSUMABLE LIST

SL No as per License	Reference	Description	Qty Per Blade in Kgs
25	GP009178	Tectyl 120 SH	0.250
26	GP010602	PEELABLE ANTIOX PAINT MANK CEL 362-42	1.000
83	M200000	GEL COAT XW5200	40.000
84	M200003	RESINAL LY5210	0.472
93	P709055	Sealer GP(Granudan)	0.264
97	F250081	Vacuum tube	49.245
107	200010	Stickfix Plate Sia D. 150 Mm For Festo M	50.943
108	F250069	Brown disc of stripped 10 inch	0.170
115	F250133	Short rods for plastic handle roller	3.226
116	F250004	paint roller diameter 25x 150 mm	7.679
117	GP044476	TEFLON SPATULA 330X90X1 MM	13.019
122	F200054	Big metallic spatula	1.547
132	GP065387	WHITE OIL FARMACEUTICAL DRUM 1 LITER	0.075
135	P709052	BLADE BAG	0.000
137	149412	Axle Net 1b Polypropylene	405.849
157	GP018103	GF & VINILESTER C-PROFILE 45X20X4 L=3000	44.000
160	F100002	Transparent hose 25x33mm	10.943
184	GP135993	PLASTIC OF BUBBLES XCM-6 60GR-M2 (4x300MM) 167	0.038
185	GP135993	Plastic Of Bubbles Xcm-6 60gr-M2 (4x300mm) 167m	0.038
193	P709052	BLADE BAG	0.000
212	GP068197	BLACK FILM 23 MICRONS PROTECTION U.V.	1.396
216	GP013120	Ultrasound Gel ECQ ECOGEL c-white	4.245
222	F200055	Grey spatula 13 x 3.5 inch (PVC)	4.604
223	F900015	PVC spatula 333x90x1	8.453
224	F250114	Teflon spatula 165 x 115 x 1 mm	6.283
227	F200053	Small metallic spatula	0.811
230	GP068176	Retenedor 3m 501	4.943
235	GP065387	WHITE OIL FARMACEUTICAL DRUM 1 LITER	0.075
236	F250133	Short rods for plastic handle roller	3.226
242	F250004	paint roller diameter 25x 150 mm	7.679
243	GP105232	U.V. RAYS RESISTANT PACKAG TAPE 30MM 50M	1.170
254	200010	Stickfix Plate SIA D. 150 mm for Festo m	25.000
260	F100002	Transparent hose 25x33mm	10.943
263	GP066692	PEEL PLY 100MM	0.332
264	GP044476	Teflon Spatula 330x90x1 Mm	13.019
265	P770412	LIGHTNING CONDUCTOR CLAMP	0.017
271	F250069	Brown disc of stripped 10 inch	0.170
272	F250081	Vacuum tube	49.245
278	GP049526	Latex Yellow Shoe Cover Size XI	2.208
279	GP049527	LATEX YELLOW SHOE COVER SIZE XXL	2.226
280	GP101178	LATEX YELLOW SHOE COVER SIZE S	4.208
281	GP029805	CURING PP FOR SUPPORTS G-EV 750 R 300ML	3.445

782.459

for Gamesa Wind Turbines Pvt. Ltd.

S. Velumughi
Authorised Signatory

(Signature)

प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार मंडल, नई दिल्ली
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-359
1.12.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Request of M/s TTP Technologies Pvt. Ltd. for modification/amendment of norm of AA No. 0710072965 dated 15.07.2010

Reference: DGFT ID Note No. 01/81/50/183/AM11/DES-II/244 Dated 20.10.2015.

The undersigned is directed to refer to firm's request dated 18.02.2014 forwarded to this office under above reference and to convey that the applicant may be advised to get the SION (C -274) modified as per procedure prescribed.

This issue with the approval of IA(KKT).

20.11.15

(Gajraj Singh)

Sr. Development Officer

17/81
FTDO, DES-II, DGFT.

DHI UO No. 3(97)/2008/TSW(B)/ dated 20.11.2015.

384

Pradyumna Sahu / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 01/12/2015 - Case No. 361-A/R (M/s Apar Industries Limited)
(Advance Authorization No. 3410038798 dated 23.12.2013)

Firm may be asked to submit the following information:

1. Form in which import item at Sl. No. 1 actually imported.
2. Documentary evidence to the effect that the import of item was made prior to ratification of Advance Authorization.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/127/2015-TSW/361-A/R dated 01/12/2015



प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविद्यालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 01/12/2015 - Case No. 362-A/R (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310599686 dated 01.11.2010)

Firm may be asked to submit the following information:

1. List of export items actually exported under the Annual Advance Authorization giving specifications of each cable including size of conductors in cables, conductor /insulation/armouring/sheathing materials etc. and voltage rating.
2. Quantities of cables in Kms and weight thereof, conductor size wise.
3. List of import items with quantities thereof.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/127/2015-TSW/362-A/R dated 01/12/2015


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 01/12/2015 - Case No. 363-A/R (M/s Videocon Industries Limited)
(Advance Authorization No. 0310317193 dated 16.02.2005)

For the purpose of redemption, norms may be modified as under:

1. Import item at Sl. No. 9 (Copper coil) may be allowed on net to net basis as claimed by the firm taking clue from SION C-1995.
2. Import item at Sl. No. 13 (EPS) may be allowed as per packing policy.
3. Rest of the import items may be allowed as per SION at Sl. No. C-1995.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/127/2015-TSW/363-A/R dated 01/12/2015



प्रद्युम्न साह / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 01/12/2015 - Case No. 364-A/R (M/s KEI Industries Ltd.) (Advance Authorization No. 0510389637 dated 11.07.2014)

Advance Authorisation may be ratified as under:

1. Net weights and voltage rating of export products may be specified as per list of export products submitted by the firm vide their letter dated 02.05.2015(Copy enclosed).
2. Words "Lead Sheathed" may be suffixed with the description of export items at Sl. No. 50, 54 to 58, 60, 61, 63 to 65, 69 to 73, 83 to 85 & 88 to 95.
3. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - a) For Export products mentioned at Sl. No. 1 to 12, 14 to 17, 24 to 33, 43 to 48, 50,80, 81, 98, as per Engineering Table 5.
 - b) For Export products mentioned at Sl. No. 13, 51 to 58, 66 to 79, 86 to 89, 94, 95 as 1.01 Kgs./kg content in the Export products.
 - c) For Export products mentioned at Sl. No. 18, 23, 35,40,42, 59, 61 to 63, 65,82 to 85, 90 to 93 , 96, 97, 106, 107 as per Engineering Table 4.
 - d) For Export products mentioned at Sl. No. 19, 20 , 21 & 22 as 184.9 Kgs./Km, 277.6 Kgs./Km, 462.3 Kgs./Km & 739.6 Kgs./Km, respectively taking clue from Engineering Table 5.
 - e) For Export products mentioned at Sl. No. 34, 36, 37, 38, 39 & 49 as 3513.3 Kgs./Km, 184.9 Kgs./Km, 277.6 Kgs./Km, 739.6 Kgs./Km & 1155.7 Kgs./Km & 8875.8 Kgs./Km, respectively taking clue from Engineering Table 5.
 - f) For Export products mentioned at Sl. No. 41, 60, 64 as 184.9 Kgs./Km, 462.3 Kgs./Km, 462.3 Kgs./Km, respectively taking clue from Engineering Table 4.
9. Quantities of import item at Sl. No 2 viz. XLPE Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 39, 46 to 75, 80 to 89 & 99 to 108.
10. Description of import item at Sl. No. 3 may be amended to "PVC Compound" and its quantities may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 51 & 76 to 108.
11. Quantities of import item at Sl. No. 4 i.e. Galvanised Steel Wire/G.I. Wire may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 23 to 46, 49 to 78, 81 to 97 & 99 to 108 as claimed by the firm.
12. Quantity of import item at Sl. No. 5 i.e. Copper Tape/Copper Foil (Electrolytic High Conductivity Grade) may be allowed as 1.01 Kgs./kg content in the export product at Sl. No. 50.
13. Quantities of import item at Sl. No 6 viz. Aluminium Wire Rod (Electrolytic grade)may be allowed as under:
 - a) For Export product mentioned at Sl. No. 80 as 1.01 Kgs./kg content in the Export product.

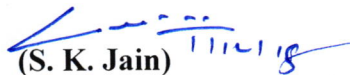
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प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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- b) For Export products mentioned at Sl. No. 99 to 105 & 108 as per Engineering Table 5.
13. Word " Relevant" may be prefixed with the description of import item at Sl. No. 7 and its quantity may be allowed as 1.01 Kgs./kg content in the export products at Sl. No. 50, 54 to 58, 60, 61, 63 to 65, 69 to 73, 83 to 85 & 88 to 95.
14. Quantities of import item at Sl. No. 8 viz. Glass Mica Tape may be allowed as 1.02 Kgs./kg content in the export products at Sl. No. 51 to 61 & 82 to 89.
15. Quantities of import item at Sl. No. 9 viz. LSZH may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 52 to 75.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/127/2015-TSW/364-A/R dated 01/12/2015


प्रदुम्न साह/PRADYUMNA SAHU
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Udyog Bhawan, New Delhi

REVISED LIST OF EXPORT PROD WITH VOLTAGE RATING, NET WEIGHT & MATERIAL BALANCING (IMPORTED AND INDIGENOUS)
Fixation of the norms in respect of Advance Licence No. 0510389637 Dated 11.07.2014 obtained under para 4.7 of HBP (Vol.I).

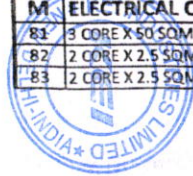
S. NO.	Description (Resultant Product)	Quantity (Kms.)	ITC HS CODE	Quantity required per unit of resultant product									MATERIAL BALANCING VIZ. NET CONTENT OF IMPORTED & INDIGENOUS / KMS		NET WEIGHT / KMS	VOLTAGE RATING
				COPPER WIRE ROD / CC ROD (EC GRADE) COPPER CATHODE (99.99 % PURITY ELECTROLYTIC GRADE) (KG. / KM.)	XLPE COMPOUND / CROSSLINKABLE POLYETHYLENE / SEMI CONDUCTIVE XLPE COMPOUND OF ANY GRADE (KG. / KM.)	PVC RESIN (KG. / KM.)	GALVANISED STEELWIRE / G. I. WIRE (KG. / KM.)	COPPER TAPE / COPPER FOIL (ELECTROLYTIC HIGH CONDUCTIVITY GRADE) (KG. / KM.)	ALUMINIUM WIRE ROD (ELECTROLYTIC C GRADE) (KG. / KM.)	LEAD ALLOY (KG. / KM.)	GLASS MICA TAPE (KG. / KM.)	LOW SMOKE ZERO HALOGEN COMPOUND (LSZH) (KG. / KM.)	IMPORTED	INDIGENOUS		
A	ELECTRICAL CABLE (COPPER CONDUCTOR, UNARMoured, PVC INSULATED)															
1	1 CORE X 1.5 SQMM	90.018	85446020	13.90	0.00	6.48	0.00	0.00	0.00	0.00	0.00	0.00	20.38	0.00	19.92	450/750 V
2	1 CORE X 2.5 SQMM	90.018	85446020	23.10	0.00	7.56	0.00	0.00	0.00	0.00	0.00	0.00	30.66	0.00	30.05	450/750 V
3	1 CORE X 4 SQMM	40.018	85446020	37.30	0.00	9.12	0.00	0.00	0.00	0.00	0.00	0.00	46.42	0.00	45.59	450/750 V
4	1 CORE X 6 SQMM	32.018	85446020	55.90	0.00	10.68	0.00	0.00	0.00	0.00	0.00	0.00	66.58	0.00	65.49	450/750 V
5	1 CORE X 10 SQMM	6.230	85446020	94.70	0.00	16.80	0.00	0.00	0.00	0.00	0.00	0.00	111.50	0.00	109.71	450/750 V
6	1 CORE X 16 SQMM	3.824	85446020	149.10	0.00	20.40	0.00	0.00	0.00	0.00	0.00	0.00	169.50	0.00	166.99	450/750 V
7	1 CORE X 25 SQMM	1.006	85446020	232.00	0.00	29.70	0.00	0.00	0.00	0.00	0.00	0.00	261.70	0.00	257.90	450/750 V
8	1 CORE X 35 SQMM	1.006	85446020	326.70	0.00	34.38	0.00	0.00	0.00	0.00	0.00	0.00	361.08	0.00	356.09	450/750 V
9	1 CORE X 70 SQMM	1.006	85446020	665.80	0.00	55.68	0.00	0.00	0.00	0.00	0.00	0.00	721.48	0.00	712.04	450/750 V
10	1 CORE X 95 SQMM	1.006	85446020	878.40	0.00	67.44	0.00	0.00	0.00	0.00	0.00	0.00	945.84	0.00	933.68	450/750 V
11	1 CORE X 120 SQMM	1.006	85446020	1124.40	0.00	81.30	0.00	0.00	0.00	0.00	0.00	0.00	1205.70	0.00	1190.39	450/750 V
12	1 CORE X 240 SQMM	1.006	85446020	2258.00	0.00	156.30	0.00	0.00	0.00	0.00	0.00	0.00	2414.30	0.00	2383.91	450/750 V
13	3 CORE X 1.5 SQMM	12.006	85446020	38.30	0.00	90.30	0.00	0.00	0.00	0.00	0.00	0.00	128.60	0.00	123.70	600/1000 V
14	3 CORE X 2.5 SQMM	35.006	85446020	63.90	0.00	102.48	0.00	0.00	0.00	0.00	0.00	0.00	166.38	0.00	160.62	600/1000 V
15	3 CORE X 4 SQMM	20.006	85446020	111.80	0.00	139.98	0.00	0.00	0.00	0.00	0.00	0.00	251.78	0.00	243.66	600/1000 V
16	3 CORE X 6 SQMM	8.006	85446020	167.80	0.00	165.36	0.00	0.00	0.00	0.00	0.00	0.00	333.16	0.00	323.21	600/1000 V
17	3 CORE X 10 SQMM	1.506	85446020	284.10	0.00	203.88	0.00	0.00	0.00	0.00	0.00	0.00	487.98	0.00	474.95	600/1000 V
B	ELECTRICAL CABLE (COPPER CONDUCTOR, UNARMoured, PVC INSULATED & SHEATHED)															
18	5 CORE X 2.5 SQMM	2.006	85446020	115.60	0.00	136.62	0.00	0.00	0.00	0.00	0.00	0.00	252.22	0.00	244.23	600/1000 V
19	5 CORE X 4 SQMM	5.006	85446020	186.40	0.00	190.26	0.00	0.00	0.00	0.00	0.00	0.00	376.66	0.00	365.28	600/1000 V
20	5 CORE X 6 SQMM	5.006	85446020	279.60	0.00	226.02	0.00	0.00	0.00	0.00	0.00	0.00	505.62	0.00	491.52	600/1000 V
21	5 CORE X 10 SQMM	3.006	85446020	473.40	0.00	280.14	0.00	0.00	0.00	0.00	0.00	0.00	753.54	0.00	734.80	600/1000 V
22	5 CORE X 16 SQMM	1.006	85446020	745.70	0.00	337.86	0.00	0.00	0.00	0.00	0.00	0.00	1083.56	0.00	1059.21	600/1000 V
C	ELECTRICAL CABLE (COPPER CONDUCTOR, ARMoured, PVC INSULATED & SHEATHED)															
23	3 CORE X 1.5 SQMM	4.003	85446020	43.60	0.00	139.56	153.30	0.00	0.00	0.00	0.00	0.00	336.46	0.00	327.51	600/1000 V
24	3 CORE X 2.5 SQMM	4.003	85446020	69.70	0.00	155.22	166.10	0.00	0.00	0.00	0.00	0.00	391.02	0.00	380.90	600/1000 V
25	3 CORE X 6 SQMM	1.003	85446020	168.00	0.00	227.10	353.60	0.00	0.00	0.00	0.00	0.00	748.70	0.00	732.13	600/1000 V
26	3 CORE X 16 SQMM	1.003	85446020	454.20	0.00	319.98	457.50	0.00	0.00	0.00	0.00	0.00	1231.68	0.00	1205.56	600/1000 V
27	4 CORE X 2.5 SQMM	1.003	85446020	93.00	0.00	173.76	183.20	0.00	0.00	0.00	0.00	0.00	449.96	0.00	438.51	600/1000 V
28	4 CORE X 4 SQMM	1.503	85446020	149.60	0.00	223.02	217.20	0.00	0.00	0.00	0.00	0.00	589.82	0.00	575.00	600/1000 V
29	4 CORE X 6 SQMM	2.003	85446020	224.00	0.00	257.28	384.80	0.00	0.00	0.00	0.00	0.00	866.08	0.00	847.13	600/1000 V
30	4 CORE X 10 SQMM	1.003	85446020	377.50	0.00	305.70	436.70	0.00	0.00	0.00	0.00	0.00	1119.90	0.00	1096.47	600/1000 V
31	4 CORE X 16 SQMM	2.003	85446020	605.70	0.00	369.60	647.40	0.00	0.00	0.00	0.00	0.00	1622.70	0.00	1591.69	600/1000 V
32	4 CORE X 25 SQMM	1.003	85446020	1002.50	0.00	340.80	681.50	0.00	0.00	0.00	0.00	0.00	2024.80	0.00	1990.92	600/1000 V
33	4 CORE X 35 SQMM	1.003	85446020	1378.70	0.00	389.46	749.60	0.00	0.00	0.00	0.00	0.00	2517.76	0.00	2477.00	600/1000 V
34	4 CORE X 95 SQMM	0.503	85446020	3742.20	0.00	772.98	1788.60	0.00	0.00	0.00	0.00	0.00	6303.78	0.00	6209.82	600/1000 V
35	5 CORE X 2.5 SQMM	3.003	85446020	116.20	0.00	171.12	200.20	0.00	0.00	0.00	0.00	0.00	487.52	0.00	475.80	600/1000 V
36	5 CORE X 4 SQMM	0.503	85446020	187.10	0.00	221.40	384.80	0.00	0.00	0.00	0.00	0.00	793.30	0.00	776.51	600/1000 V
37	5 CORE X 6 SQMM	1.003	85446020	280.00	0.00	245.04	416.00	0.00	0.00	0.00	0.00	0.00	941.04	0.00	921.83	600/1000 V
38	5 CORE X 16 SQMM	0.503	85446020	757.10	0.00	426.06	715.60	0.00	0.00	0.00	0.00	0.00	1898.76	0.00	1862.73	600/1000 V

नवयुग साहस/PRADYUMNA SAMU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Dept. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

For KEI Industries Ltd.

Authorised Signatory

D	ELECTRICAL CABLE (COPPER CONDUCTOR, ARMoured, XLPE INSULATED, PVC SHEATHED)																
99	5 CORE X 25 SQMM	1.006	85446020	1253.10	179.60	396.84	817.80	0.00	0.00	0.00	0.00	0.00	0.00	2647.34	0.00	2597.81	600/1000 V
E	ELECTRICAL CABLE (COPPER CONDUCTOR, ARMoured, PVC INSULATED & SHEATHED)																
40	4 CORE X 2.5 SQMM	11.357	85446020	93.00	0.00	164.82	188.10	0.00	0.00	0.00	0.00	0.00	0.00	445.92	0.00	431.10	1000 V
41	8 CORE X 2.5 SQMM	8.274	85446020	186.00	0.00	243.00	398.00	0.00	0.00	0.00	0.00	0.00	0.00	827.00	0.00	809.01	1000 V
42	12 CORE X 2.5 SQMM	9.811	85446020	278.90	0.00	303.54	469.50	0.00	0.00	0.00	0.00	0.00	0.00	1051.94	0.00	1029.28	1000 V
43	4 CORE X 4 SQMM	17.201	85446020	149.60	0.00	199.32	347.00	0.00	0.00	0.00	0.00	0.00	0.00	695.92	0.00	680.99	1000 V
44	4 CORE X 6 SQMM	5.733	85446020	224.00	0.00	219.78	377.60	0.00	0.00	0.00	0.00	0.00	0.00	821.38	0.00	804.38	1000 V
45	2 CORE X 6 SQMM	4.719	85446020	112.00	0.00	172.32	326.60	0.00	0.00	0.00	0.00	0.00	0.00	610.92	0.00	597.92	1000 V
F	ELECTRICAL CABLE (COPPER CONDUCTOR, ARMoured, XLPE INSULATED, PVC SHEATHED)																
46	4 CORE X 16 SQMM	0.447	85446020	605.70	69.80	214.86	602.00	0.00	0.00	0.00	0.00	0.00	0.00	1492.36	0.00	1466.05	1000 V
G	ELECTRICAL CABLE (COPPER CONDUCTOR, UNARMoured, XLPE INSULATED, PVC SHEATHED)																
47	1 CORE X 120 SQMM	0.200	85446020	1248.10	58.90	115.62	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1422.62	0.00	1401.41	1000 V
48	1 CORE X 240 SQMM	3.600	85446020	2430.60	113.80	154.80	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2699.20	0.00	2661.46	18/30 KV
H	ELECTRICAL CABLE (COPPER CONDUCTOR, ARMoured, XLPE INSULATED, PVC SHEATHED)																
49	4 CORE X 240 SQMM	0.300	85446020	9722.40	455.10	949.38	2816.90	0.00	0.00	0.00	0.00	0.00	0.00	13943.78	0.00	13748.16	600/1000 V
50	3 CORE X 240 SQMM	1.000	85446020	7291.77	1272.37	1669.64	4666.58	76.18	0.00	6710.27	0.00	0.00	0.00	21686.81	0.00	21080.80	6/10(12) KV
51	1 PAIR X 1.5 SQMM	0.250	85446020	37.30	9.84	0.00	79.90	0.00	0.00	0.00	7.20	135.80	270.04	0.00	0.00	261.23	500 V
I	ELECTRICAL CABLE (COPPER CONDUCTOR, ARMoured, XLPE INSULATED, LSZH SHEATHED)																
52	1 PAIR X 1.5 SQMM	2.050	85446020	37.30	9.84	0.00	79.90	0.00	0.00	0.00	7.20	135.80	270.04	0.00	0.00	261.23	500 V
53	1 TRIAD X 1.5 SQMM	2.000	85446020	51.80	14.76	0.00	84.30	0.00	0.00	0.00	10.80	142.80	304.46	0.00	0.00	294.68	500 V
54	5 PAIR X 1.0 SQMM	1.070	85446020	144.70	43.93	0.00	624.80	0.00	0.00	991.06	30.20	510.90	2345.59	0.00	0.00	2259.09	500 V
55	20 PAIR X 1.0 SQMM	2.170	85446020	554.40	175.72	0.00	1218.60	0.00	0.00	1949.82	121.00	984.20	5003.74	0.00	0.00	4824.47	500 V
56	10 TRIAD X 1.5 SQMM	7.640	85446020	526.10	147.61	0.00	1316.10	0.00	0.00	2135.73	107.60	1068.60	5301.74	0.00	0.00	5110.34	500 V
57	10 PAIR X 1.0 SQMM	1.000	85446020	199.60	87.86	0.00	743.80	0.00	0.00	1315.72	60.50	694.00	3101.48	0.00	0.00	2984.14	500 V
58	20 PAIR X 1.0 SQMM	2.170	85446020	391.10	175.72	0.00	1169.90	0.00	0.00	1851.28	121.00	939.50	4648.50	0.00	0.00	4478.52	500 V
59	2 CORE X 2.5 SQMM	1.550	85446020	46.50	16.39	0.00	86.80	0.00	0.00	0.00	8.70	196.30	354.69	0.00	0.00	342.29	600/1000 V
60	20 CORE X 2.5 SQMM	13.080	85446020	464.90	163.90	0.00	991.20	0.00	0.00	1357.80	87.40	674.90	3740.10	0.00	0.00	3611.34	600/1000 V
61	10 CORE X 2.5 SQMM	2.100	85446020	232.40	81.95	0.00	812.40	0.00	0.00	1066.20	43.70	550.20	2786.85	0.00	0.00	2689.30	600/1000 V
62	2 CORE X 2.5 SQMM	0.600	85446020	46.50	13.23	0.00	75.90	0.00	0.00	0.00	0.00	174.40	310.03	0.00	0.00	299.42	600/1000 V
63	2 CORE X 2.5 SQMM	4.340	85446020	46.50	13.23	0.00	386.80	0.00	0.00	558.40	0.00	325.50	1330.43	0.00	0.00	1281.24	600/1000 V
64	20 CORE X 2.5 SQMM	3.210	85446020	464.90	132.27	0.00	877.40	0.00	0.00	1172.90	0.00	595.80	3243.27	0.00	0.00	3134.80	600/1000 V
65	10 CORE X 2.5 SQMM	0.600	85446020	232.40	66.14	0.00	731.20	0.00	0.00	927.40	0.00	490.90	2448.04	0.00	0.00	2364.18	600/1000 V
66	1 PAIR X 1.5 SQMM	8.100	85446020	37.30	7.52	0.00	69.00	0.00	0.00	0.00	0.00	118.60	232.42	0.00	0.00	225.05	500 V
67	2 PAIR X 1.5 SQMM	2.300	85446020	66.30	15.04	0.00	111.30	0.00	0.00	0.00	0.00	216.30	408.94	0.00	0.00	395.60	500 V
68	1 TRIAD X 1.5 SQMM	1.050	85446020	51.80	11.28	0.00	72.60	0.00	0.00	0.00	0.00	124.20	259.88	0.00	0.00	251.86	500 V
69	2 PAIR X 1.0 SQMM	1.100	85446020	62.80	12.93	0.00	318.80	0.00	0.00	606.80	0.00	349.10	1350.43	0.00	0.00	1298.17	500 V
70	10 PAIR X 1.0 SQMM	4.240	85446020	281.30	64.67	0.00	674.40	0.00	0.00	1246.90	0.00	606.70	2873.97	0.00	0.00	2768.50	500 V
71	5 PAIR X 1.0 SQMM	1.100	85446020	103.90	32.33	0.00	525.60	0.00	0.00	789.53	0.00	420.80	1872.16	0.00	0.00	1803.73	500 V
72	10 PAIR X 1.5 SQMM	6.510	85446020	380.70	75.21	0.00	724.00	0.00	0.00	1368.01	0.00	687.70	3235.62	0.00	0.00	3118.03	500 V
73	20 PAIR X 1.0 SQMM	5.380	85446020	391.10	129.33	0.00	991.20	0.00	0.00	1526.09	0.00	791.90	3829.62	0.00	0.00	3693.43	500 V
74	1 PAIR X 1.5 SQMM	0.250	85446020	37.30	7.52	0.00	69.00	0.00	0.00	0.00	0.00	118.60	232.42	0.00	0.00	225.05	500 V
75	1 PAIR X 1.5 SQMM	3.350	85446020	37.30	7.50	0.00	69.00	0.00	0.00	0.00	0.00	118.60	232.40	0.00	0.00	225.03	500 V
J	ELECTRICAL CABLE (COPPER CONDUCTOR, ARMoured, PVC INSULATED, PVC SHEATHED)																
76	1 PAIR X 1.5 SQMM	5.000	85446020	37.80	0.00	175.44	236.80	0.00	0.00	0.00	0.00	0.00	450.04	0.00	0.00	438.52	500 V
77	20 PAIR X 1.5 SQMM	5.000	85446020	601.60	0.00	718.26	1081.60	0.00	0.00	0.00	0.00	0.00	2401.46	0.00	0.00	2348.72	500 V
78	10 TRIAD X 1.5 SQMM	1.000	85446020	453.30	0.00	601.26	856.70	0.00	0.00	0.00	0.00	0.00	1911.26	0.00	0.00	1868.10	500 V
K	ELECTRICAL CABLE (COPPER CONDUCTOR, UNARMoured, SILICON INSULATED, PVC SHEATHED)																
79	1 PAIR X 1.5 SQMM	2.000	85446020	37.80	0.00	97.38	0.00	0.00	0.00	0.00	0.00	0.00	135.18	44.80	0.00	172.49	500 V
L	ELECTRICAL CABLE (COPPER CONDUCTOR, ARMoured, XLPE INSULATED, PVC SHEATHED)																
80	1 CORE X 300 SQMM	0.750	85446020	2908.80	232.50	295.80	0.00	0.00	299.20	0.00	0.00	0.00	3736.30	0.00	0.00	3677.81	0.6/1.0 KV
M	ELECTRICAL CABLE (COPPER CONDUCTOR, ARMoured, XLPE INSULATED, PVC SHEATHED)																
81	3 CORE X 50 SQMM	3.000	85446020	1498.75	734.31	625.40	2021.99	0.00	0.00	0.00	0.00	0.00	4880.45	0.00	0.00	4777.26	6.6 KV
82	2 CORE X 2.5 SQMM	6.399	85446020	46.50	19.12	143.46	307.40	0.00	0.00	0.00	8.70	0.00	525.18	0.00	0.00	513.08	600/1000 V
83	2 CORE X 2.5 SQMM	21.847	85446020	46.50	19.12	215.82	406.60	0.00	0.00	497.37	8.70	0.00	1194.11	0.00	0.00	1152.53	600/1000 V



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प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

For KEI Industries Ltd.

Authorized Signature

84	10 CORE X 2.5 SQMM	41.143	85446020	232.40	9.84	329.82	828.70	0.00	0.00	102.12	43.70	0.00	2554.47	0.00	2469.19	600/1000 V
85	16 CORE X 2.5 SQMM	26.091	85446020	371.90	131.12	369.54	909.90	0.00	0.00	121.92	69.90	0.00	3072.07	0.00	2969.74	600/1000 V
86	1 PAIR X 1.5 SQMM	0.571	85446020	33.60	9.84	96.18	190.20	0.00	0.00	0.00	7.20	0.00	337.02	0.00	329.12	300/500 V
87	1 TRIAD X 1.5 SQMM	2.400	85446020	48.20	14.76	100.68	200.50	0.00	0.00	0.00	10.80	0.00	374.94	0.00	366.14	300/500 V
88	12 PAIR X 1.0 SQMM	10.286	85446020	244.30	105.43	454.20	773.00	0.00	0.00	1374.34	72.60	0.00	3024.47	0.00	291.16	300/500 V
89	10 TRIAD X 1.5 SQMM	10.286	85446020	450.90	147.61	612.00	1299.90	0.00	0.00	1847.74	107.60	0.00	4465.75	0.00	4312.49	300/500 V
N ELECTRICAL CABLE (COPPER CONDUCTOR, ARMoured, PVC INSULATED, PVC SHEATHED)																
90	2 CORE X 2.5 SQMM	36.778	85446020	46.50	0.00	211.80	376.90	0.00	0.00	442.80	0.00	0.00	1078.00	0.00	1041.04	600/1000 V
91	10 CORE X 2.5 SQMM	2.819	85446020	232.40	0.00	368.10	747.40	0.00	0.00	895.40	0.00	0.00	2243.30	0.00	2170.33	600/1000 V
92	16 CORE X 2.5 SQMM	13.874	85446020	371.90	0.00	427.20	812.40	0.00	0.00	1056.60	0.00	0.00	2668.10	0.00	2582.07	600/1000 V
93	30 CORE X 2.5 SQMM	0.480	85446020	697.30	0.00	720.30	1371.00	0.00	0.00	1877.90	0.00	0.00	4666.50	0.00	4515.91	600/1000 V
94	1 PAIR X 1.5 SQMM	0.852	85446020	33.60	0.00	168.42	246.80	0.00	0.00	391.62	0.00	0.00	840.44	0.00	809.63	300/500 V
95	12 PAIR X 1.0 SQMM	10.286	85446020	244.30	0.00	448.74	654.50	0.00	0.00	1032.66	0.00	0.00	2380.20	0.00	2297.14	300/500 V
96	6 CORE X 2.5 SQMM	0.165	85446020	139.50	0.00	172.86	267.80	0.00	0.00	0.00	0.00	0.00	580.16	0.00	567.44	600/1000 V
97	12 CORE X 2.5 SQMM	0.165	85446020	278.90	0.00	286.86	1.60	0.00	0.00	0.00	0.00	0.00	567.36	0.00	550.21	600/1000 V
O ELECTRICAL CABLE (COPPER CONDUCTOR, UNARMoured, PVC INSULATED, PVC SHEATHED)																
98	1 CORE X 6 SQMM	4.320	85446020	56.00	0.00	13.14	0.00	0.00	0.00	0.00	0.00	0.00	69.14	0.00	67.92	600/1000 V
P ELECTRICAL CABLE (ALUMINIUM CONDUCTOR, ARMoured, XLPE INSULATED, PVC SHEATHED)																
99	3.5 CORE X 35 SQMM	0.400	85446020	0.00	89.10	171.60	406.90	0.00	360.40	0.00	0.00	0.00	1028.00	0.00	1007.29	1.1 KV
100	3.5 CORE X 50 SQMM	0.175	85446020	0.00	119.20	197.34	461.20	0.00	507.00	0.00	0.00	0.00	1284.74	0.00	1259.23	1.1 KV
101	3 CORE X 16 SQMM	0.250	85446020	0.00	40.40	125.22	298.40	0.00	131.20	0.00	0.00	0.00	595.22	0.00	582.64	1.1 KV
102	3 CORE X 95 SQMM	0.500	85446020	0.00	133.60	279.36	624.00	0.00	810.70	0.00	0.00	0.00	1847.66	0.00	1812.67	1.1 KV
103	3 CORE X 120 SQMM	2.400	85446020	0.00	166.80	314.64	705.40	0.00	1081.60	0.00	0.00	0.00	2268.44	0.00	2226.50	1.1 KV
104	3 CORE X 150 SQMM	1.700	85446020	0.00	217.60	378.90	786.80	0.00	1294.40	0.00	0.00	0.00	2677.70	0.00	2627.06	1.1 KV
105	3 CORE X 185 SQMM	0.650	85446020	0.00	280.90	447.06	868.10	0.00	1578.70	0.00	0.00	0.00	3174.76	0.00	3113.89	1.1 KV
Q ELECTRICAL CABLE (COPPER CONDUCTOR, ARMoured, XLPE INSULATED, PVC SHEATHED)																
106	3 CORE X 2.5 SQMM	3.500	85446020	66.20	19.10	99.24	287.00	0.00	0.00	0.00	0.00	0.00	471.54	0.00	462.09	1.1 KV
107	10 CORE X 2.5 SQMM	6.000	85446020	220.80	63.80	96.42	189.90	0.00	0.00	0.00	0.00	0.00	570.92	0.00	558.80	1.1 KV
R ELECTRICAL CABLE (ALUMINIUM CONDUCTOR, ARMoured, XLPE INSULATED, PVC SHEATHED)																
108	3 CORE X 240 SQMM	1.750	85446020	131.00	1336.70	1128.18	1213.30	0.00	2217.10	0.00	0.00	0.00	6026.28	0.00	5867.42	1.1 KV



For KEI Industries Ltd.

Authorised Signatory

प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

INSTITUTIONAL INVESTMENT
FUND
MANAGEMENT COMPANY
10000 BAYVIEW AVENUE
SUITE 1000
BAYVIEW, ONTARIO M2H 3B2
CANADA
TEL: (416) 491-1000
FAX: (416) 491-1001
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Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 01/12/2015 - Case No. 365-A/R (M/s Steam Turbine Engineering (I) Pvt. Limited) (Advance Authorization No. 0810126918 dated 06.12.2013)

Advance Authorisation may be ratified as under:

1. Words "Unbalanced Steeam Blanks" given in the description of export items at Sl. No. 1, 2 & 3 may be corrected as "Unbalanced **Stem** Blanks"
2. Word "Relevant" may be prefixed with the description of import items from Sl. No 1 to 6.
3. Quantities of import items from Sl. No. 1, 2 & 3 may be allowed as 419.2 Kgs., 529.3 Kgs. & 317.6 Kgs. respectively as 1.10 Kgs./Kg. content in export items at Sl. No. 1, 2 & 3 respectively after taking clue from SION C-689.
4. Quantities of import items from Sl. No. 4, 5 & 6 may be allowed as 145.07 Kgs., 485.25 Kgs. & 11.12 Kgs. respectively as 1.65 Kgs./Kg. content in export items at Sl. No. 4, 5 & 6 respectively after taking clue from SION C-388

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/127/2015-TSW/365-A/R dated 01/12/2015


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा निदेशालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Government of India
Ministry of Steel
Technical Wing

Subject: Modification in the description of item of export in Advance Authorizations No 0710069470 dated 19.01.2010 and 0710070925 dated 13.04.2010 of **M/s Minox Metals Private Limited, Bangalore.**

DGFT may refer to their UO No 01/81/50/00432/AM-10/50 and 51 dated 23.10.2015 whereby the applications of **M/s Minox Metals Private Limited, Bangalore** have been forwarded to Ministry of Steel for our comments/views.

In the above connection, the following information may be asked from the applicant for furnishing the comments of the Ministry of Steel on modification in the description of item of export:

- 17/81
- (d) Bill of imported items with complete description of imported material against the Advance Authorizations No 0710069470 dated 19.01.2010 and 0710070925 dated 13.04.2010.
 - (e) Bill of exported items with complete description of export product in Advance Authorizations No 0710069470 dated 19.01.2010 and 0710070925 dated 13.04.2010.
 - (f) What is the reason for writing with deburring process in the description of item of export against AA 0710070925 dated 13.04.2010.

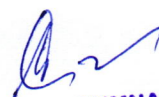


(S.K. Bhatnagar)

Deputy Industrial Adviser

Shri P Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(22)/2015-TD dated 16.11.2015


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-369
1.12.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Request of M/s Leitwing Shriram Manufacturing Ltd. for modification of norm of AA No. 0410116762 dated 30.08.2010.

Reference: DGFT ID Note No. 01/81/50/173/AM11/DES-II/245 Dated 23.10.2015.

O/o DGFT may refer to firm's request dated 30.05.2015 forwarded to this office under above reference. It has been examined and observed that net wt. of export products has been indicated in this office recommendation based on firm's reply dated 08.04.2011. Since no further justification has been furnished by the firm for modifying net wt. of export products, the proposal may not be supported.

This issue with the approval of IA(KKT).

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(37)/2010/TSW(B)/ dated 20.11.2015.

(382)

प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

**OFFICE OF THE DEVELOPMENT COMMISSIONER
MICRO SMALL & MEDIUM ENTREPRISES
MECHANICAL DIVISION**

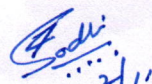
30(164)/15-ME

Subject: AA No 0510308162 dated 16.11.11 in respect of M/s Asiatic Electrical & Switchgear Pvt Ltd.

The norms may be ratified as follows:-

- Relevant size of Sno 1 of items of import may be allowed for 10079.25 kg inclusive of 2.5% wastage after affecting 50% recovery for scrap.
- Relevant size of Sno 2 of items of import may be allowed for 17277.125 kg inclusive of 0.5% wastage after affecting 50% recovery for scrap.
- Sno 3 to 5 may be allowed on net to net basis with NIL wastage and accountability clause.

This issues with approval of Director (ME).


(KSSodhi)
AD (ME)

Sh P. Sahu, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(164)/15-ME dated 02.11.15


प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

01/01/162/210 1A-16

AR-375
1.12.15

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

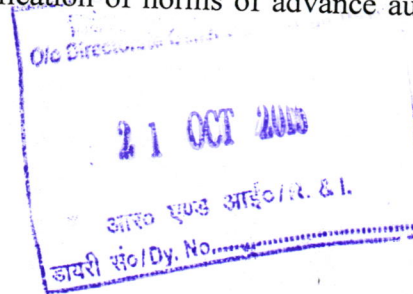
DES-1

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 3110064966 dated 10.10.2014 issued in favour of M/s. Plazma Technologies Pvt. Ltd. Pune.

Reference DGFT U.O.No 01/81/50/AM15/DES-11/106 dated 4.12.2014 vide which comments of this Department have been sought on the above mentioned application of M/s. Plazma Technologies Pvt. Ltd. Pune for export of 'Roboplazma System'.

2. The FOB value of export is Rs.48,800,000.00 (US\$ 800,000.00) and CIF value of Import is Rs 4,820,220.00 (US\$ 79,020.00).

3. The application has been examined in the Department of Electronics and Information Technology from technical angle. The items proposed for import are essential to manufacture the export product. This Department recommends ratification of norms of advance authorization 'On net to net basis with accountability clause'.



(Asha Nangia)
Director

Shri Haradhan Das, FTDO, DGFT, Udyog Bhavan, New Delhi
DeitY U.O. No. 17(42)/2014-IPHW dated 16.10.2015

प्रद्युम्न साहू / PRADYUMNA SAHU
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Foreign Trade Development Officer
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

PLAZMA TECHNOLOGIES PVT. LTD.

IEC : 3193003620

Annexure -V

List of Items included in FANUC Robot ARC Mate 100iC Without Vision System:

ANNEXURE		
FANUC Robot ARC Mate 100iC Without Vision System		
Sr. No.	Description	Qty.
1	ARC MATE 100iC	1
2	High Speed Torch Recovery Jig	1
3	ARC MATE 100iC BASIC UNIT / B cabinet	1
4	MAIN BOARD A (STANDARD)	1
5	CPU CARD STANDARD (DRAM 64 MB)	1
6	POWER SUPPLY UNIT	1
7	IPENDANT (New)/Dual/ARC WELDING	1
8	SERVO AMPLIFIER ASSMBLY	1
9	6 AXES CONTROL E	1
10	E-STOP UNIT A	1
11	Operator Panel STD type (DCS)	1
12	ROBOT CONNECTION CABLE	1
13	PROCESS I/O BOARD JA	1
14	BASIC SOFTWARE	1
15	ARC TOOL	1
16	ROBOT SOFTWARE ARC MATE 100iC	1
17	AVC	1
18	DATA MONITOR	1
19	Independent Auxiliary Axis	1
20	Extended Axes Control	1
21	Servo Amplifier	1
22	MOTOR CONNECTION CABLE	1

For Plazma Technologies Pvt. Ltd.

Sachin
Director
PLAZMA TECHNOLOGIES PVT. LTD.
TEL. 40700400
PUNE

Pradyumna
प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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Udyog Bhawan, New Delhi

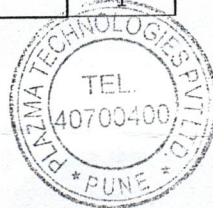
PLAZMA TECHNOLOGIES PVT. LTD.

IEC : 3193003620

Annexure -IV

List of Items included in FANUC Robot ARC Mate 100iC With Vision System:

ANNEXURE		
FANUC Robot ARC Mate 100iC With Vision System		
Sr. No.	Description	Qty.
1	ARC MATE 100iC	1
2	High Speed Torch Recovery Jig	1
3	ARC MATE 100iC BASIC UNIT / B cabinet	1
4	MAIN BOARD A (STANDARD)	1
5	CPU CARD STANDARD (DRAM 64 MB)	1
6	POWER SUPPLY UNIT	1
7	IPENDANT (New)/Dual/ARC WELDING	1
8	SERVO AMPLIFIER ASSMBLY	1
9	6 AXES CONTROL E	1
10	E-STOP UNIT A	1
11	Operator Panel STD type (DCS)	1
12	ROBOT CONNECTION CABLE	1
13	PROCESS I/O BOARD JA	1
14	BASIC SOFTWARE	1
15	ARC TOOL	1
16	ROBOT SOFTWARE ARC MATE 100iC	1
17	AVC	1
18	DATA MONITOR	1
19	Independent Auxiliary Axis	1
20	Extended Axes Control	1
21	Servo Amplifier	1
22	MOTOR CONNECTION CABLE	1
23	8MM LENSE WITH LOCK	1
24	Camera calibration sheet for i	1
25	Camera connection cable for iR	1
26	IR CALIBRATION VISION TCP Set	1
27	IR CALIBRATION VISION MASTER	1



For Plasma Technologies Pvt. Ltd.

Sunil H.

Director

Pradyumna
प्रद्युम्न साह / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Subject: **AA No 0810129043 dtd 20.02.14 of M/s Guru rajendra Metalloys Pvt Ltd**

Date: 12/01/15 12:01 PM

From: Kanwalinder Sodhi <kanwalinder.sodhi@nic.in>

To: nc2.dgft@nic.in

Dear sir

With reference to subject AA, the comments of this division are as under:-

Status quo is to be maintained.

Regards

K.S.Sodhi


प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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Udyog Bhawan, New Delhi

- 96 -

Government of India
Ministry of Steel
Technical Division

Amendment of thickness of item of import against the Advance License No. Advance Authorization No 0310593594 dated 23.09.2010 - M/s Phoenix Foils Private Limited, Mumbai.

DGFT may refer to UO note of even number dated 20.03.2015 of the Ministry of Steel whereby this Ministry had ratified Six Advance Authorizations of M/s Phoenix Foils Private Limited, Mumbai. In this connection, it is informed that the description of the item of import in the aforesaid license may be read as under:

Existing description of item of import	Description of item of import after amendment
Cold Rolled Stainless steel coils of thickness 1.20 MM to 3.00 MM having width 1024 MM to 1524 MM Grade 316L	Cold Rolled Stainless steel coils of thickness 1.20 MM to 3.00 MM having width 1020 MM to 1524 MM Grade 316L



(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri P.Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(8)/2014-TW-Vol-II dated 31.08.2015



प्रद्युम्न साहू / PRADYUMNA SAHU
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Foreign Trade Development Officer
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

